

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No 623 of 2024

WITH

Original Application No. 749 of 2024

WITH

Original Application No. 750 of 2024

IN THE MATTER OF:

AJAY KUMAR SINGH

.....Applicant

Versus

STATE LEVEL ENVIRONMENT IMPACT

ASSESSMENT AUTHORITY

UTTAR PRADESH & ORS.

.....Respondent(s)

INDEX

S.NO.	PARTICULARS	PAGE NO.
1.	Response Affidavit on behalf of U.P. Pollution Control Board	1-7
2.	ANNEXURE NO. R/1 A true copy of letter dated 22.10.2024 sent by UPPCB to the Regional Manager U.P. SIDA, Varanasi	8
3.	ANNEXURE NO. R/2 A true copy of EC dated 22.11.2023	9-17
4.	ANNEXURE NO. R/3 A true copy of CTE and CTO	18-35
5.	ANNEXURE NO. R/4 A true copy of letter dated 22.10.2024	36-37
6.	ANNEXURE NO. R/5 A true copy of EC dated 10.11.2023	38-46

7.	ANNEXURE NO. R/6 A true copy of EC dated 16.03.2023	47-51
8.	ANNEXURE NO. R/7 A true copy of application for CTO	52-67
9.	ANNEXURE NO. R/8 A true copy of the letters dated 06.02.2024 and 17.10.2024	68-73
10.	ANNEXURE NO. R/9 A true copy of the letter dated 07.06.2023 sent by the GIDA	74

THROUGH

DATE: 15.11.2024

PLACE: NEW DELHI

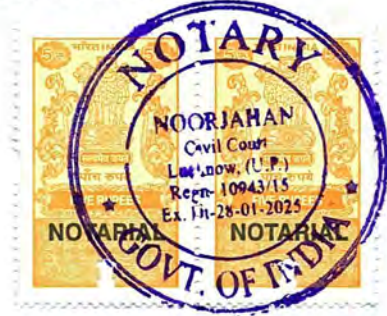


**STHAVI ASTHANA
ADVOCATE FOR UPPCB
C1/131 MOTI BAGH, SHANTI PATH,
NEW DELHI-110021
(M): 9711116034**

(E): STHAVIASTHANA@GMAIL.COM

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

**Original Application No. 623 of 2024
WITH
Original Application No. 749 of 2024
WITH
Original Application No. 750 of 2024**



IN THE MATTER OF:

Ajay Kumar Singh

....Applicant

Versus

**State Level Environment Impact Assessment
Authority Uttar Pradesh & Ors.**

....Respondent(s)

**RESPONSE ON BEHALF OF THE RESPONDENT, UTTAR
PRADESH POLLUTION CONTROL BOARD, IN
COMPLIANCE TO THE ORDER DATED 06.08.2024 PASSED
BY THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**



I, Ram Gopal S/o Shri Revati Ram, aged about 58 years, presently posted as Chief Environmental Officer, Uttar Pradesh Pollution Control Board (hereinafter UPPCB), Lucknow do hereby solemnly affirm and state on oath as under:

1. I say that I am the Chief Environmental Officer of the Respondent in the present case and as such being conversant

Response in OA 623 of 2024

with the facts and circumstances of the present case, am competent to swear this affidavit.

2. That vide its order dated 06.08.2024 this Hon'ble National Green Tribunal, Principal Bench, New Delhi (hereinafter Hon'ble Tribunal) has passed the following direction:

"...7. Issue notice to the respondents. The Applicant is directed to serve the respondents and file affidavit of service atleast one week before the next date of hearing...."

3. That further it is most respectfully submitted that vide its notice dated 04.10.2024, 30.05.2024 and 30.08.2024, respectively, issued by this Hon'ble Tribunal regarding to the original applications in question, this Hon'ble Tribunal has directed the respondents to file reply/response.



4. That it is pertinent to mention here that vide its respective original applications the applicant has challenged the validity of three separate Environmental Clearances (ECs) issued in favour of the proposed CBWTFs in question. It is also worthwhile to mention here that M/s R. S. BMW Services, Plot No.-C-20, Sathariya Industrial Development Authority (SIDA) Satharity, M/s VRBA Bio Waste Solutions Pvt. Ltd., E-46, Phase-1, Khasara No.-148/5, Sindhitali, Phase-2, Ramnagar Industrial Area and M/s AV Bio Medical Waste Services, Plot No.-A-

RAM

2/36, Sector-15, Gorakhpur Industrial Development Authority (GIDA) are respectively situated at District-Jaunpur, Chandauli and Gorakhpur.

5. That the information about the status of CBWTFs covered under the Varanasi region is as follows:

A. Status of VRBA Bio Waste Solutions Pvt. Ltd., , located at E-46, Phase-1 and Khasra No-148/5, Sindhitalli, Phase-2, Ramnagar Industrial Area, Chandauli.

i. That in compliance to the order dated 06.08.2024 passed by this Hon'ble Tribunal, the UPPCB vide its letter No-774/OANo.750/2022/24-25 dated 22.10.2024 has sent a letter to the Regional Manager U.P. SIDA, Varanasi. A true copy of letter dated 22.10.2024 is being annexed herewith as **Annexure No-R/1.**

ii. The in the Revised Guideline for Common-Bio Medical Waste Treatment and Disposal Facilities, dated 21.12.2016 prepared by the Central Pollution Control Board in point number-06 (a) the site criteria prescribed for CBWTF has mentioned as follows: "A CBWTF shall preferentially be developed in a



notified industrial area without any requirement of buffer zone.”

- iii. The Environmental Clearance (EC) vides EC Identification No. EC23B057UP110406 and File No. 7624-7222 dated 22.11.2023 has been issued by the SEIAA, UP. A true copy of EC dated 22.11.2023 is being annexed herewith as **Annexure No-R/2.**
- iv. The Consent to Establish (CTE) was granted by the UPPCB vide its Ref. No.- 162644/UPPCB/VARANASI(UPPCBRO)/CTE/CH ANDAULI/2022 dated 27.09.2022 and also the Consent to Operate (CTO) was issued by vides Ref No-204130/UPPCB/VARANASI(UPPCBRO)/CTO/ BOTH/CHANDAULI/2024 dated 02.04.2024. A true copy of CTE and CTO are collectively being annexed herewith as **Annexure No-R/3.**



B. Status of R.S. BMW Services, located at Plot No-C-20, Satharia Industrial Development Authority Industrial Estate, Satharia, Jaunpur.

- i. That in compliance to the order dated 06.08.2024 passed by this Hon'ble Tribunal, the UPPCB vide its letter No-773/NGTOA No.750/2024/24-25 dated

22.10.2024 has sent a letter to the Additional Chief Executive Officer, Sathariya Industrial Development Authority, Deputy Commissioner, District Industry and Enterprise Promotion Center, Jaunpur for providing the actual position of industries established in vicinity of aforesaid common biomedical treatment facility. A true copy of letter dated 22.10.2024 is being annexed herewith as **Annexure No-R/4**.

ii. That the Environmental Clearance (EC) vide with EC Identification No. EC23B057UP110206 and File No. 8220-7574 dated 10.11.2023 has been issued by the SEIAA, UP. A true copy of EC dated 10.11.2023 is being annexed herewith as **Annexure No-R/5**.



iii. That the Conditional CTE was granted by the UPPCB vide its Ref No.- 176317/UPPCB/VARANASI(UPPCBRO)/CTE/JAU NPUR/2023 dated 16.03.2023. The said consent for establishment was given after the gap was found in the gap analysis of the currently located HCF within 75 km radius of the site of CBWTF. A true copy of EC dated 16.03.2023 is being annexed herewith as **Annexure No-R/6**.

iv. That the CTO has been applied through the Nivesh Mitra Portal with application No-2827884 dated 20.09.2024 by the project proponent which is under consideration. A true copy of application applied is being annexed herewith as **Annexure No-R/7**.

6. That the information about the status of CBWTF covered under the Gorakhpur region is as follows:

C. Status of AV Biomedical Waste Services, A-2/36, Sector-15, Phase-1, Gorakhpur Industrial Development Authority (GIDA), Gorakhpur.

i. That the application of the CBWTF in question has been rejected by the UPPCB vide letter dated 06.02.2024 and 17.10.2024 for the reason i.e. as the GIDA has allotted the proposed site/plot for a Atta Chakki/Flour Mill. A true copy of the letter dated 06.02.2024 and 17.10.2024 are collectively being annexed herewith as **Annexure No-R/8**.



A true copy of the letter dated 07.06.2023 sent by the GIDA is also being annexed herewith as **Annexure No-R/9**.

7. That the Annexure annexed to the present accompanying Affidavit is true copy of their respective original.

8. That the present affidavit on behalf of the Uttar Pradesh Pollution Control Board is submitted before this Hon'ble Tribunal for kind perusal and consideration.

[Handwritten Signature]

DEPONENT

VERIFICATION:

Verified at NOTARY Lucknow on this the 14th day of November 2024 that the contents of above affidavit are true and correct to my knowledge based on records and information received and believed to be true, no part of it is false and nothing material has been concealed therefrom.

[Handwritten Signature]

DEPONENT



Sworn and Verified before me.
[Signature]
NOOR JAHAN
Advocate & Notary
Civil Court Lucknow
Registration No. 10243/18

I know & identify the deponent/Executed who has signed/ put his T.L. before me.
[Signature]
J. Iqbal Advocate
Reg. No. 5043/1988
Adv 2/50



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, वाराणसी

UTTAR PRADESH POLLUTION CONTROL BOARD, VARANASI

संदर्भ सं० / Ref.No. 774/OA No. 750/2022/24-25

दिनांक / Date... 22/10/24

सेवा में,

क्षेत्रीय प्रबन्धक,
उ०प्र० राज्य औद्योगिक विकास प्राधिकरण,
प्रथम तल, प्रशासनिक भवन,
औद्योगिक क्षेत्र, करखियाँव, फूलपुर,
वाराणसी।

अतिआवश्यक / महत्वपूर्ण
मा० एन०जी०टी० प्रकरण

विषय:—मा० राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ०ए० संख्या 750/2024 अजय कुमार सिंह बनाम राज्य स्तरीय पर्यावरण प्रभाव मूल्यांकन प्राधिकरण उत्तर प्रदेश व अन्य में पारित आदेश दिनांक 06.08.2024 के अनुपालन के सम्बंध में।

महोदय,

कृपया उपरोक्त विषयक अपर मुख्य सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-7, लखनऊ के पत्र संख्या एन.जी.टी.-544/81-7-2024, दिनांक 18 अक्टूबर, 2024 का संदर्भ ग्रहण करने का कष्ट करें। उक्त पत्र के माध्यम से मा० राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ०ए० संख्या 750/2024 अजय कुमार सिंह बनाम राज्य स्तरीय पर्यावरण प्रभाव मूल्यांकन प्राधिकरण उत्तर प्रदेश व अन्य में पारित आदेश दिनांक 06.08.2024 के अनुपालन में आवश्यक कार्यवाही सुनिश्चित कराते हुए समयान्तर्गत उत्तर/रिस्पान्स दाखिल करने तथा दाखिल किये गये उत्तर/रिस्पान्स की प्रति सहित कृत कार्यवाही से पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ० प्र० शासन (Email-soenvups@rediffmail.com) एवं उ० प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ (Email-ms@uppcb.in) को अवगत कराने हेतु निर्देशित किया गया है।

मा० राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा पारित आदेश दिनांक 06.08.2024 (छायाप्रति संलग्न) के सुसंगत अंश निम्नवत हैं:—

“7. Issue notice to the respondents. The Applicant is directed to serve the respondents and file affidavit of service atleast one week before the next date of hearing.

8. List on 18.11.2024.”

उपरोक्त ओ०ए० में आवेदक द्वारा यह बिन्दु उठाया गया है कि सामान्य जैव चिकित्सा अपशिष्ट उपचार सुविधाओ (सी०बी०डब्ल्यू०टी०एफ०) की स्थापना हेतु निर्गत संशोधित गाइडलाइन्स के प्राविधानों का अनुपालन नहीं किया गया है। यह भी कहा गया है कि बायो-मेडिकल सुविधाओं की लिए औद्योगिक क्षेत्रों में लगी भूमि आबंटित की गयी है, जो आटा मिलों आदि जैसी इकाईयों के ठीक बगल में है, जिससे स्वास्थ्य पर प्रतिकूल प्रभाव पड़ेगा।

अतः अनुरोध है कि मा० अधिकरण द्वारा पारित आदेश दिनांक 06.08.2024 के अनुपालन में प्रश्नगत सी०बी०डब्ल्यू०टी०एफ० के स्थल के आस-पास स्थापित/संचालित उद्योगों का विवरण एवं उ०प्र० राज्य औद्योगिक विकास प्राधिकरण के रामनगर औद्योगिक क्षेत्र में स्थापना हेतु अनुमन्य इकाईयों के सम्बंध में सूची इस कार्यालय को प्रेषित करने का कष्ट करें, जिससे मा० अधिकरण द्वारा पारित आदेश में ससमय अनुपालन हेतु आवश्यक कार्यवाही की जा सके।

संलग्नक:—उपरोक्तानुसार।

पृ०सं० एवं दिनांक:—उपरोक्त।

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी महोदय, चन्दौली को सादर सूचनार्थ।
2. सदस्य सचिव महोदय, उ०प्र० प्रदूषण नियंत्रण बोर्ड लखनऊ को सादर सूचनार्थ प्रेषित।
3. मुख्य पर्यावरण अधिकारी (6), उ०प्र० प्रदूषण नियंत्रण बोर्ड लखनऊ।
4. मुख्य विधि अधिकारी (प्रभारी), उ०प्र० प्रदूषण नियंत्रण बोर्ड लखनऊ।
5. मुख्य चिकित्साधिकारी, चन्दौली।

भवदीय,
22/10/2024
(अशि विन्दकर)
क्षेत्रीय अधिकारी
o/c

22/10/2024
क्षेत्रीय अधिकारी
o/c

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), UTTAR PRADESH)

To,

The Director
 VRBA BIO WASTE SOLUTION PRIVATE LIMITED
 Lane No- 3, N1/66-R-25
 Shiv Prasad Gupt Colony Lanka -221005

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/INFRA2/417371/2023 dated 08 Feb 2023. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|---|
| 1. EC Identification No. | EC23B057UP110406 |
| 2. File No. | 7624-7222 |
| 3. Project Type | New |
| 4. Category | B |
| 5. Project/Activity including Schedule No. | 7(d)(a)Common Bio-Medical Waste Treatment Facility |
| 6. Name of Project | Proposed Common Bio Medical Waste Treatment Facility (CBWTF) by VRBA Bio Waste Solution Pvt. Ltd. at E-46, Industrial area, Ramnagar, Phase-1, Chandauli, Uttar Pradesh, 221110 |
| 7. Name of Company/Organization | VRBA BIO WASTE SOLUTION PRIVATE LIMITED |
| 8. Location of Project | UTTAR PRADESH |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 22/11/2023

(e-signed)
 Ajay Kumar Sharma
 Member Secretary
 SEIAA - (UTTAR PRADESH)

PARIVESH

*(Pro-Active and Responsive Facilitation by Interactive,
 and Virtuous Environmental Single-Window Hub)*



Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

This is a computer generated cover page.



592 State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow- 226010
E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com
Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/INFRA2/417371/2023 & SEIAA, U.P. & File no-7624-7222

Sub: Environmental Clearance for Proposed Common Biomedical Waste Treatment Facility at Khasra No.- E-46, Industrial Area, Ramnagar, Phase-1, Chandauli, Uttar Pradesh, M/s VRBA Bio Waste Solution Pvt. Ltd.

Dear Sir,

This is with reference to your application / letter dated 08-02-2023 & 20-02-2023 on above mentioned subject. The matter was considered by 788th SEAC in meeting held on 19-09-2023 and 767th SEIAA meeting held on 26-10-2023.

A presentation was made by the project proponent along with their consultant M/s Environment Management Division of M/s India Glycols Limited, Kashipur to SEAC on 19-09-2023.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Common Biomedical Waste Treatment Facility at Khasra No.- E-46, Industrial Area, Ramnagar, Phase-1, Chandauli, Uttar Pradesh, M/s VRBA Bio Waste Solution Pvt. Ltd.
2. Standard terms of reference in the matter were issued through online Parivesh Portal on 24/08/2022 and EIA report submitted on 08/02/2023.
3. Salient features of the project as submitted by the project proponent:

S.No.	Parameters	Description						
1.	Identification of Project	The Proposed project of CBWTF falls under Category B-1, schedule 7(da) as per the EIA Notification 14th Sep, 2006 and subsequent amendments dated 1st December, 2009 & 17th April, 2015.						
2.	Project Proponent	M/s VRBA Bio Waste Solution Pvt. Ltd.						
3.	Brief description of nature of the project	Biomedical waste is generated from all health care institutions; nursing homes, clinics, dispensaries, veterinary institutions, animal houses, pathological laboratories, blood banks etc. The responsibility of collection, treatment and safe disposal of all types of solid wastes rests with the generator. A Common Bio-medical Waste Treatment Facility (CBWTF) is proposed to be set up where bio-medical waste, generated from a number of healthcare units, will be suitably treated as per the prescribed procedure & norms laid down in the regulation. Proposed project of setting up of the Common Bio-medical Waste Treatment Facility includes Incinerator, Autoclave, Shredder and Effluent Treatment Plant.						
5.	Proposed plant capacity	Proposed Capacity of CBWTF: <table border="1"><thead><tr><th>Equipment</th><th>Capacity</th><th>Number</th></tr></thead><tbody><tr><td></td><td></td><td></td></tr></tbody></table>	Equipment	Capacity	Number			
Equipment	Capacity	Number						

		Incinerator	300 kg/hr	1
		Autoclave	1000 Litre/Batch	1
		Shredder	150 kg/hr	1
		Chemical Disinfection Tank	1500 Ltr	1
		Effluent Treatment Plant	10 KLD	1
6.	Category of Projects	Category "B1" and Schedule- 7(da)		
7.	Number of working days	365		
8.	Total Plot Area	0.553 acres		
9.	Khasra Number	E-46 & Khasra no. 148/5		
10.	Location	E-46, Industrial area, Ramnagar, Phase-1, Chandauli, Uttar Pradesh & Khasra no. 148/5, Singhitali Ramnagar, Industrial Estate, Phase-2, Chandauli.		
11.	Coordinates of the Plant	1. 25°14'51.96"N 83° 3'34.33"E 2. 25°14'51.66"N 83° 3'35.31"E 3. 25°14'50.22"N 83° 3'34.70"E 4. 25°14'50.14"N 83° 3'33.53"E		
12.	Elevation	78m-80 m		
13.	Nearest habituated area	Hamidpur, Approx. 1.09 km towards West		
14.	Nearest Main Public Road	SH-19 is about Approx. 0.57 Km towards North.		
15.	Nearest Railway station/Airport	Jeonathpur Railway Station, approx. 1.68 km in SSE direction. Pt. Deen Dayal Upadhyaya Railway Station, approx. 7.22 km in NNE direction Lal Bahadur Shastri International Airport, approx. 30.15 km in North West direction		
16.	Nearest water body	Ganga River, approx. 2.99 km in West direction		
17.	Water requirement	Water requirement for the proposed CBWTF project is 11 KLD. Fresh- 7.10 KLD Recycled- 3.90 KLD		
18.	Source of water	Ground water Supply (Water will be abstracted only after getting NOC from CGWA).		
19.	Wastewater Generation	Waste water generated from the treatment of Biomedical waste during autoclaving, washing of floors, and domestic purpose etc. is 5.25 KLD and it shall be treated in effluent treatment plant and reuse in process		
20.	Man Power	During Construction phase, the labors and workers will be hired from nearby villages. Total 20 persons are proposed to hire for plant operation including officers, skilled and unskilled workers.		
21.	Air Pollution Control Device	Wet Scrubber, Cyclone and Bag Filter		
22.	Nos. of Stack	2		
23.	Power requirement	DG Set of 82.5 KVA is proposed for the project and lines will be taken from the authorized electricity board. ~ 1% of the total power load will meet through solar energy.		
24.	Alternative site	No Alternative site is examined		

25.	Land form, Land use and land ownership	Land for project is E-46, Industrial area, Ramnagar, Phase-1, Chandauli, Uttar Pradesh.
26.	Conclusion T	The estimated cost of the Project is Rs. 2.80 Cr.

4. Water calculation details:

S. No.	Requirement for	Water Consumption	Process Losses	Waste water generation	ETP losses	Recycled/ Reuse
A.	Process (Scrubbing)	2.40	1.40	1.00	0.20	0.80
B.	Steam Generation (Autoclaving)	0.20	0.05	0.15	0.05	0.10
C.	Miscellaneous i.e., Floor washing, Vehicle washing etc.	3.80	0.20	3.60	0.60	3.0
D.	Domestic Purpose	0.60	0.10	0.50	0.00	0.00
E.	Green Belt	4.0	4.0	0.00	0.00	0.00
Total (KL/Day)		11.0	5.75	5.25	0.85	3.90
		7.10 (Fresh) + 3.90 (Recycle)				

- Waste water (4.75 KLD) is being generated from the Industrial Process will be subjected to Proposed ETP (Capacity- 10.0 KLD). Treated water from (3.90 KLD) will be reused in scrubber for cooling purpose and green belt purpose.
- The entire system shall be a zero discharge system in terms of wastewater discharge from the process as recirculated through ETP.
- Domestic Wastewater shall be treated in a soak pit/septic tank.

5. Solid waste details:

Total No. of Employees	20
Assuming per capita solid waste generation rate as 0.2 kg/capita/day	
Quantity of solid waste generated	4.0 kg/day
Organic solid waste: 60 % of the total waste	2.40 kg/day
Inorganic solid waste : 40 % of the total waste	1.60 kg/day
Disposal of domestic solid waste	Domestic wastes are segregated at source, collected in bins and composted.

6. Hazardous waste details:

Sl. No.	Source	Quantity of hazardous waste Generated (Approx.)	Category according to Schedule I of hazardous waste	Treatment/ Disposal
1.	Spent Oil from DG set	5.0 MTPA	5.1	Handed over to authorized recyclers/re-processors
2.	Discarded Containers /Barrels	100 Nos./Annum	33.1	Handed over to authorized recyclers/re-processors
3.	Sludge from Wet Scrubbers	1.0 MTPA	37.1	Send to TSDF / Co processing industries.
4.	Ash from incinerator and flue gas cleaning residue	5.0 MTPA	37.2	Send to TSDF / Co processing industries.

7. There is no any litigation pending against project till dated 19/09/2023.

8. The project proposal falls under category-7(da) of EIA Notification, 2006 (as amended thereof).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 19-09-2023 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 26-10-2023 discussed the matter and recommended grant of environmental clearance on the proposal as above alongwith specific and following standard environmental clearance conditions: -

Additional Conditions:

1. Proposed CBWTF shall comply with the revised guidelines (location criteria) for Common Bio-medical Waste Treatment and Disposal Facilities issued by CPCB on December 21st 2016 with respect to establishment of new CBWTF.
2. In compliance with the Hon'ble Supreme Court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 in Writ petition no. 13029/1985 (MC Mehta Vs. Gol and others) anti-smog guns shall be installed to reduce dust during excavation.
3. Proponent shall comply with the action plan for CSR submitted by PP at the time of EIA presentation. Compliance report of investment under CSR to be submitted regularly to the Directorate, UPPCB and District Administration.
4. The project proponent should develop green belt in the premises of CBWTF unit as per the plan submitted. PP shall also follow the guidelines of CPCB/UPPCB for green belt as per the norms.
5. Proposed CBWTF shall comply with the guidelines for Bio-medical Waste Treatment and Disposal, transportation & storage facilities etc. issued by CPCB from time to time.

Standard Environmental Clearance Conditions prescribed by MoEF&CC:

1. Statutory compliance:
 1. The project proponent shall obtain forest clearance under the provisions of the Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
 2. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
 3. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and be approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (in case of the presence of schedule-I species in the study area)
 4. The project proponent shall obtain Consent to establish/Operate under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.
 5. Transportation and handling of Bio-medical Wastes shall be as per the Biomedical Wastes (Management and Handling) Rules, 20016 including section 129 to137 of Central Motor Vehicle Rules1989.
 6. The project shall fulfill all the provisions of hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2016 including collection and transportation design etc and also guidelines for Common Hazardous Waste Incineration – 2005, issued by CPCB Guidelines of CPCB/MPPCB for Bio-medical Waste Common Hazardous Wastes incinerators shall be followed.
 7. The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
 8. A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.
 9. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department shall be obtained, as applicable by project proponents from the respective competent authorities

- ii. Air quality monitoring and preservation:
1. The project proponent shall install an emission monitoring system including Dioxin and furans in monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 and connected to SPCB and CPCB online serves and calibrate these systems from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
 2. Periodical air quality monitoring in and around the site including VOC, HC shall be carried out.
 3. Incineration plants shall be operated (combustion chambers) with such temperature, retention time and turbulence, to achieve Total Organic Carbon (TOC) content in the slag and bottom ashes less than 3% or their loss on ignition is less than 5% of the dry weight of the material.
 4. Venture scrubber (alkaline) should be provided with the incinerator with stack of adequate height (Minimum 30 meters) to control particulate emission within 50 mg/Nm³.
 5. Appropriate Air Pollution Control (APC) system shall be provided for fugitive dust from all vulnerable sources, so as to comply with prescribed standards. All necessary air pollution control devices (quenching, Venturi scrubber, mist eliminator) should be provided for compliance with emission standards.
 6. Masking agents should be used for odour control.
- iii. Water quality monitoring and preservation:
1. The project proponent shall install effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
 2. Waste water generated from the facility shall be treated in the ETP and treated waste water shall be reused in the APCD connected to the incinerator. The water quality of treated effluent shall meet the norms prescribed by State Pollution Control Board. Zero discharge should be maintained.
 3. Process effluent/any waste water should not be allowed to mix with storm water.
 4. Total fresh water use shall not exceed the proposed requirement as provided in the project details. Prior permission from the competent authority shall be obtained for use of fresh water.
 5. A sewage Treatment Plant shall be provided to treat the wastewater generated from the project. Treated water shall be reused within the project.
 6. A certificate from the competent authority for discharging treated effluent/ untreated effluents into the Public sewer/ disposal/drainage systems along with the final disposal point should be obtained.
 7. The leachate from the facility shall be collected and treated to meet the prescribed standards before disposal.
 8. Magnetic flow meters shall be provided at the inlet and outlet of the ETP & all ground water abstraction points and records for the same shall be maintained regularly.
 9. Rain water runoff from the hazardous waste storage area shall be collected and treated in the effluent treatment plant.
- iv. Noise monitoring and prevention:
1. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during daytime and 70 dB(A) during night-time.
- v. Energy Conservation measures:
1. Provide solar power generation on roof tops of buildings, for the solar light system for all common areas, street lights, parking around the project area and maintain the same regularly;
 2. Provide LED lights in their offices and residential areas
- vi. Waste management:
1. Incinerated ash shall be disposed of at approved TSDF and MoU made in this regard shall be submitted to the Ministry prior to the commencement.
 2. The solid wastes shall be segregated as per the norms of the Solid Waste Management Rules, 2016.
 3. A certificate from the competent authority handling municipal solid wastes should be obtained,

indicating the existing civic capacities of the land and their adequacy to cater to the M.S.W. generated from the project.

4. Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Rules, 2016
 5. No landfill site is allowed within the CBWTF site.
 6. The Project proponent shall not store the Hazardous Wastes more than the quantity that has been permitted by the CPCB/SPCB.
- VII. Green Belt:
1. Green belt shall be developed in the area as provided in project details, with native tree Green belt shall be developed in an area equal to 33% of the plant area with a native tree species in accordance with CPCB guidelines. The greenbelt shall inter alia cover the entire periphery of the plant.
- VIII. Public bearing and Human health issues:
1. Feeding of materials/Bio-medical waste should be mechanized and automatic no manual feeding is permitted.
 2. Proper parking facility should be provided for employees & transport used for collection & disposal of waste materials.
 3. Necessary provision shall be made for fire-fighting facilities within the complex.
 4. An emergency preparedness plan based on the Hazard Identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
 5. An emergency plan shall be drawn in consultation with SPCB/CPCB and implemented in order to minimize the hazards to human health or the environment from fires, explosions or any unplanned sudden or gradual release of hazardous waste or hazardous waste constituents to air, soil or surface water.
 6. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
 7. Occupational health surveillance of the workers shall be done on a regular basis.
- IX. Corporate Environment Responsibility:
1. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.11 dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
 2. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest /wildlife norms/ conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. A copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of the six-monthly report.
 3. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
 4. Action plan for implementing EMP and environmental conditions along with the responsibility matrix of the company shall be prepared and shall be duly approved by the competent authority. The year-wise funds earmarked for environmental protection measures shall be kept in a separate account and not be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
 5. A self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.
- X. Miscellaneous:

1. The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of MoEFCC/SEIAA website where it is displayed
2. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
3. The project proponent shall upload the status of compliance with the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
4. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the Ministry of Environment, Forest and Climate Change at the environment clearance portal.
5. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
6. The criteria pollutant levels namely; SPM, RSPM, SP, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
7. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
8. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
9. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitments made during Public hearings and also that during their presentation to the Expert Appraisal Committee.
10. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
11. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
12. The Ministry may revoke or suspend the clearance if the implementation of any of the above conditions is not satisfactory.
13. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time-bound manner shall implement these conditions.
14. The Regional Office of this Ministry shall monitor compliance with the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data/information/monitoring reports.
15. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Trans boundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts/NGT and any other Court of Law relating to the subject matter.
16. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Concealing factual data and information or submission of false/fabricated data and failure to comply with any of the conditions stipulated in the Prior Environmental Clearance attract action under the provision of Environmental (Protection) Act, 1986.

This Environmental Clearance is subject to ownership of the site by the project proponents in confirmation with approved Master Plan for Chandauli In case of violation; it would not be effective and

would automatically be stand cancelled.

The project proponent has to ensure that the proposed site in not a part of any no-development zone as required/prescribed/identified under law. In case of the violation this permission shall automatically deemed to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this Clearance shall automatically deemed to be cancelled.

Further project proponent has to submit the regular 6 monthly compliance report regarding general & specific conditions as specified in the E.C. letter and comply the provision of EIA notification 2006 (as Amended).

These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006 including the amendments and rules made thereafter.

Copy, through email, for information and necessary action to –

1. **Additional Chief Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C), Integ rated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector “H”, Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)**
4. **District Magistrate, Chandauli.**
5. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)**
6. **Copy to Web Master for uploading on PARIVESH Portal.**
7. **Copy for Guard File.**

**(Ajay Kumar Sharma)
Member Secretary, SEIAA**

**UTTAR PRADESH POLLUTION CONTROL BOARD**

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

Validity Period :16/08/2022 To 31/12/2026

Ref No. - 162644/UPPCB/Varanasi(UPPCBRO)/CTE/CHANDAULI/2022

Dated:- 27/09/2022

To ,

Shri RATAN DEO SINGH
M/s V R B A BIO WASTE SOLUTIONS PVT LTD
E-46, Industrial area, Ramnagar, Phase-1, Chandauli, Uttar Pradesh,,CHANDAULI,221110
CHANDAULI

Sub : Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981 as amended.

Please refer to your Application Form No.- 17484152 dated - 16/08/2022. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates :

B- Main Raw Material :

Main Raw Material Details		
Name of Raw Material	Raw Material Unit Name	Raw Material Quantity
BIO MEDICAL WASTE	Metric Tonnes/Day	5

C- Product with capacity :

Product Detail	
Name of Product	Product Quantity
ASH	5

D- By-Product if any with capacity :

By Product Detail			
Name of By Product	Unit Name	Licence Product Capacity	Install Product Capacity
NA	Metric Tonnes/Day	0	0

2. Water Requirement (in KLD) and its Source :

Source of Water Details		
Source Type	Name of Source	Quantity (KL/D)
Ground Water (within premises)	BOREWELL	10.0

3. Quantity of effluent (In KLD) :

Effluent Details	
Source Consumption	Quantity (KL/D)
Others(Washing)	5.0
Others(Plantation)	2.0
Industrial	3.0

4. Fuel used in the equipment/machinery Name and Quantity (per day) :

Fuel Consumption Details		
Fuel	Consumption(tpd/kld)	Use
Diesel	0.05	DG SET

5. For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.
- For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.
2. You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
3. Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry till 31/12/2026 to the Board.
4. Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution)Act, 1981 from the Board.
5. It is mandatory to submit Air and Water consent Application,complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
6. Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act,1981 may be initiated against the industry With out any prior information,in case of non compliance of above conditions.

Specific Conditions:

1. This CTE of M/s VRBA Bio Waste Solution Private Limited is valid for establishment of Common Bio Medical Waste Treatment Facility (CBWTF) at E-46, Industrial area, Ramnagar, Phase-1, Chandauli, Uttar Pradesh, Pin No.- 221110.
2. The Earlier CTE issued by UPPCB vide office letter dated 12.04.2021 is stand canceled from the issuance of this CTE and this CTE shall be effective.
3. This CTE is valid for common facility for Bio medical waste treatment through double chambered incinerators of capacity 300 Kg/Hr, Autoclave 1000 liter/batch, Shredder 150 Kg/Hr as proposed.
4. The CTE shall only be valid with the effect from the date on which the proponent obtained Environmental Clearance (EC) from SIEAA, UP.
5. The proponent could not start construction activities before obtaining Environmental Clearance (EC) from SIEAA, UP, failing which this CTE would deemed void.
6. The proponent shall submit adequacy of proposed Water Pollution Control System and Air Pollution Control System done by reputed technical Institution like IIT/NPC etc.
7. CBWTF shall strictly comply with the CPCB guidelines dated 21.12.2016 for setting up the Common Bio Medical Waste Treatment Facility.
8. CBWTF shall install ETP of capacity-10.0 KLD for treatment of industrial effluent.
9. CBWTF shall provide the arrangement for storage of incinerator ash as per CPCB guidelines and shall obtain membership of Common TSDF for disposal of incineration ash.
10. CBWTF shall comply with the emission Standard for treatment and disposal of Biomedical Waste by incineration as per Schedule-II of BMW Rules 2016.
11. Transportation and handling of Bio-medical Wastes shall be as per the Biomedical Waste (Management and Handling) Rules, 2016.
12. Record w.r.t. operational parameter of autoclave such as temperature pressure etc. as well as records for validation test conducted to check efficiency of autoclave shall be maintained.
13. Incinerator shall be operated in accordance with Bio-Medical Waste Management Rules, 2016 w.r.t. maintenance of Temperature for primary and secondary chamber of incinerator.
14. Incinerator Ash shall be disposed through TSDF and Log books/records shall be maintained properly for generation and disposal of incinerator Ash.
15. The water generated from scrubbing system of incinerator shall be treated through ETP and treated water shall be recycled for scrubbing purpose and for irrigation in the premises. No effluent shall be discharged directly or indirectly outside the premises.
16. Discarded medicine shall be disposed in incinerator as per BMW Rule, 2016 and sharp pit shall be provided for disposal of waste sharp as per CPCB Guidelines.
17. The CBWTF shall comply with the Bio Medical Waste Management Rules 2016 and annual report shall be submitted.
18. The CBWTF shall comply with the provisions of Hazardous and Other waste (Management and Trans boundary Movement) Rules, 2016.
19. The facility shall ensure bar coding system to be adopted by member of healthcare facility in accordance with Bio Medical Waste Management Rules 2016.
20. The CBWTF shall obtain the State Ground Water Department permission for withdrawal of ground water and also comply with the CGWA guidelines for recharging of ground water.
21. The Facility shall develop and maintain green belt as per the guidelines issued by the Board vide office order dated 16/02/2018, which is available on Board's Website- www.uppcb.com.

22. Separate space for untreated Bio Medical Waste shall be provided by facility as per CPCB guidelines/Bio Medical Waste Management Rules 2016.
23. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
24. CBWTF shall install Online Continuous Emission Monitoring System and Online Continuous Effluent Monitoring System with data connectivity to CPCB server before commissioning of the plant.
25. Onsite emergency plan approved by the competent authority shall be submitted to board.
26. Project shall install at least 0.5 meter from roof level along with acoustic enclosures on DG set of capacity 62.5 KVA for use of backup power.
27. The dust emission from the construction sites will be completely controlled and all precautions will be taken as per the provisions of Construction & Demolition Waste Management Rules 2016.
28. CBWTF shall comply the provisions of Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended. CBWTF shall operate the plant after taking CTO under the provisions of Water Act 1974 and Air Act 1981 from the Board.
29. Project shall comply with the provisions of SWM Rules 2016 and provide facility for safe disposal of generated solid waste in housing project area.
30. Construction Work/installation of plant and machinery for the establishment of CBWTF shall be started after obtaining the Environmental Clearance under the Environment (Protection) Act, 1986.
31. The CBWTF shall comply with the Guideline of CPCB and shall only cater to beds which are in addition to 10,000 beds admissible to pre-existing CBWTFs located within 75 km radius.
32. CBWTF shall comply with the relevant provisions of Environmental Laws.
33. To ensure the compliance of CTE condition from 1 to 32 a Bank Guarantee of Rupees 1,00,000/- (One Lacs only) in the prescribed format shall be submitted to the Board within 15 days, failing which this CTE would deemed void.
34. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTE and attract action under the provisions of Law.

Please note that consent to Establish will be revoked, in case of, non compliance of any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 27/10/2022 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

Digitally signed by RAM KUMAR SINGH
 DN: cn=RAM KUMAR SINGH, o=Uttar Pradesh Pollution Control Board, ou=ENVIRONMENT, postalCode=226010, st=Uttar Pradesh, 2.5.4.20=36d5f4e5a11688e36029840948837048b06376ba641ecc6f9edc482f107ae3c, pseudonym=2EC17570A0523ED186A8C90F566682D0968C8C4
 serialNumber=08BF A9D84FC0CE16A7811FE9DDF342938A4A23707A023558CFCE9F287824D94, cn=RAM KUMAR SINGH

RAM KUMAR SINGH
Chief Environmental Officer, Circle-6

Dated:- 27/09/2022

Copy To -

Regional Officer, U.P. Pollution Control Board, Varanasi for information and necessary action.

Digitally signed by RAM KUMAR SINGH
 DN: cn=RAM KUMAR SINGH, o=Uttar Pradesh Pollution Control Board, ou=ENVIRONMENT, postalCode=226010, st=Uttar Pradesh, 2.5.4.20=36d5f4e5a11688e36029840948837048b06376ba641ecc6f9edc482f107ae3c, pseudonym=2EC17570A0523ED186A8C90F566682D0968C8C4
 serialNumber=08BF A9D84FC0CE16A7811FE9DDF342938A4A23707A023558CFCE9F287824D94, cn=RAM KUMAR SINGH

RAM KUMAR SINGH
Chief Environmental Officer, Circle-6



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

Validity Period :06/07/2023 To 31/12/2027

Ref No. - 188118/UPPCB/Varanasi(UPPCBRO)/CTE/CHANDAULI/2023

Dated:- 08/09/2023

To ,

Shri RATAN DEO SINGH
M/s V R B A BIO WASTE SOLUTIONS PVT LTD
E-46, PHASE-1 AND KHASRA NO- 148/5 SINDHITALI, PHASE-2, RAMNAGAR
INDUSTRIAL AREA, CHANDAULI,CHANDAULI,221110
CHANDAULI

Sub : Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Polution) Act, 1981 as amended.

Please refer to your Application Form No.- 21899368 dated - 06/07/2023. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates : Latitude 25.247476, Longitude 85.059611

B- Main Raw Material :

Table with 3 columns: Name of Raw Material, Raw Material Unit Name, Raw Material Quantity. Row 1: BIO-MEDICAL WASTE, Metric Tonnes/Day, 5

C- Product with capacity :

Table with 2 columns: Name of Product, Product Quantity. Row 1: Bio-Medical Waste, 5

D- By-Product if any with capacity :

Table with 4 columns: Name of By Product, Unit Name, Licence Product Capacity, Install Product Capacity. Row 1: ASH, Metric Tonnes/Month, 0.5, 0.5

2. Water Requirement (in KLD) and its Source :

Table with 3 columns: Source Type, Name of Source, Quantity (KL/D). Row 1: Ground Water (within premises), BOREWELL, 10.0

3. Quantity of effluent (In KLD) :

Effluent Details	
Source Consumption	Quantity (KL/D)
Domestic	2.0
Industrial	5.0
Others(Washing)	1.0
Others(Plantation)	1.0

4. Fuel used in the equipment/machinery Name and Quantity (per day) :

Fuel Consumption Details		
Fuel	Consumption(tpd/kld)	Use
Diesel	0.05	FOR INCINERATOR RUNNING
Diesel	0.02	FOR DIESEL GENERATOR

5. For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.
- For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.
2. You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
3. Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry till 31/12/2027 to the Board.
4. Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution)Act, 1981 from the Board.
5. It is mandatory to submit Air and Water consent Application,complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
6. Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act,1981 may be initiated against the industry With out any prior information,in case of non compliance of above conditions.

Specific Conditions:

1. This CTE is valid for establishment of Common Bio Medical Waste Treatment Facility (CBWTF) at E-46, Phase-1 (Area-1771 Sqmt) and Development of Office, Parking for Vehicles at Khasra No-148/5 Sindhitali, Phase-2 (Area-250.8241 Sqmt), Ramnagar Industrial Area, Block-Chakiya, District - Chandauli, Uttar Pradesh, Pin No.- 221110 by M/s VRBA Bio Waste Solution Private Limited.
2. The Earlier CTE issued by UPPCB vide office letter dated 27.09.2022 is stand canceled from the issuance of this CTE and this CTE shall be effective.
3. This CTE is valid for common facility for Bio medical waste treatment through double chambered incinerators of capacity 300 Kg/Hr, Autoclave 1000 liter/batch, Shredder 150 Kg/Hr as proposed.
4. The CTE shall only be valid with the effect from the date on which the proponent obtained Environmental Clearance (EC) from SIEAA, UP.
5. The proponent could not start construction activities before obtaining Environmental Clearance (EC) from SIEAA, UP, failing which this CTE would deemed void.
6. The proponent shall submit adequacy of proposed Water Pollution Control System and Air Pollution Control System done by reputed technical Institution like IIT/NPC etc.
7. CBWTF shall strictly comply with the CPCB guidelines dated 21.12.2016 for setting up the Common Bio Medical Waste Treatment Facility.
8. CBWTF shall install ETP of capacity-10.0 KLD for treatment of industrial effluent.
9. CBWTF shall provide the arrangement for storage of incinerator ash as per CPCB guidelines and shall obtain membership of Common TSDF for disposal of incineration ash.
10. CBWTF shall comply with the emission Standard for treatment and disposal of Biomedical Waste by incineration as per Schedule-II of BMW Rules 2016.
11. Transportation and handling of Bio-medical Wastes shall be as per the Biomedical Waste (Management and Handling) Rules, 2016.
12. Record w.r.t. operational parameter of autoclave such as temperature pressure etc. as well as records for validation test conducted to check efficiency of autoclave shall be maintained.
13. Incinerator shall be operated in accordance with Bio-Medical Waste Management Rules, 2016 w.r.t. maintenance of Temperature for primary and secondary chamber of incinerator.
14. Incinerator Ash shall be disposed through TSDF and Log books/records shall be maintained properly for generation and disposal of incinerator Ash.
15. The water generated from scrubbing system of incinerator shall be treated through ETP and treated water shall be recycled for scrubbing purpose and for irrigation in the premises. No effluent shall be discharged directly or indirectly outside the premises.
16. Discarded medicine shall be disposed in incinerator as per BMW Rule, 2016 and sharp pit shall be provided for disposal of waste sharp as per CPCB Guidelines.
17. The CBWTF shall comply with the Bio Medical Waste Management Rules 2016 and annual report shall be submitted.
18. The CBWTF shall comply with the provisions of Hazardous and Other waste (Management and Trans boundary Movement) Rules, 2016.
19. The facility shall ensure bar coding system to be adopted by member of healthcare facility in accordance with Bio Medical Waste Management Rules 2016.
20. The CBWTF shall obtain the State Ground Water Department permission for withdrawal of ground water and also comply with the CGWA guidelines for recharging of ground water.
21. The Facility shall develop and maintain green belt as per the guidelines issued by the Board vide

office order dated 16/02/2018, which is available on Board's Website- www.uppcb.com.

22. Separate space for untreated Bio Medical Waste shall be provided by facility as per CPCB guidelines/Bio Medical Waste Management Rules 2016.
23. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
24. CBWTF shall install Online Continuous Emission Monitoring System and Online Continuous Effluent Monitoring System with data connectivity to CPCB server before commissioning of the plant.
25. Onsite emergency plan approved by the competent authority shall be submitted to board.
26. Project shall install at least 0.5 meter from roof level along with acoustic enclosures on DG set of capacity 62.5 KVA for use of backup power.
27. The dust emission from the construction sites will be completely controlled and all precautions will be taken as per the provisions of Construction & Demolition Waste Management Rules 2016.
28. CBWTF shall comply the provisions of Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended. CBWTF shall operate the plant after taking CTO under the provisions of Water Act 1974 and Air Act 1981 from the Board.
29. Project shall comply with the provisions of SWM Rules 2016 and provide facility for safe disposal of generated solid waste in housing project area.
30. Construction Work/installation of plant and machinery for the establishment of CBWTF shall be started after obtaining the Environmental Clearance under the Environment (Protection) Act, 1986.
31. The CBWTF shall comply with the Guideline of CPCB and shall only cater to beds which are in addition to 10,000 beds admissible to pre-existing CBWTFs located within 75 km radius.
32. CBWTF shall comply with the relevant provisions of Environmental Laws.
33. To ensure the compliance of CTE condition from 1 to 32 a Bank Guarantee of Rupees 1,00,000/- (One Lacs only) in the prescribed format shall be submitted to the Board within 15 days, failing which this CTE would deemed void.
34. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTE and attract action under the provisions of Law.

Please note that consent to Establish will be revoked, in case of, non compliance of any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 08/10/2023 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

RAM KARAN Digitally signed by RAM KARAN
Date: 2023.09.08 14:39:08
+05'30'
Chief Environmental Officer, Circle-6

Dated:- 08/09/2023

Copy To -

Regional Officer, U.P. Pollution Control Board, Varanasi for information and necessary action.



मिशन LIFE - पर्यावरण के लिए जीवन शैली (Lifestyle For Environment) जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेंकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेंकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

204130/UPPCB/Varanasi(UPPCBRO)/CTO/both/CHANDAULI/2024

Date: 02/04/2024

To,

M/s

V R B A BIO WASTE SOLUTIONS PVT LTD

**E-46, PHASE-1 AND KHASRA NO- 148/5 SINDHITALI, PHASE-2,
RAMNAGAR INDUSTRIAL AREA,
CHANDAULI,CHANDAULI,221110**

**Application Id-
25066798**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule-6(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 notified under Environment (Protection) Act, 1986 as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CCA is hereby granted to **V R B A BIO WASTE SOLUTIONS PVT LTD** located at **E-46, PHASE-1 AND KHASRA NO- 148/5 SINDHITALI, PHASE-2, RAMNAGAR INDUSTRIAL AREA, CHANDAULI,CHANDAULI,221110**. subject to the provisions of the **Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **V R B A BIO WASTE SOLUTIONS PVT LTD** granted for the period from **27/02/2024 to 31/12/2028** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
------	---------	----------	------

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	01 KLD	Septic Tank	Industrial Drain
Industrial	07 KLD	ETP	Industrial Drain

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	pH	As per E(P)A Rules, 1986
2	BOD (mg/L)	As per E(P)A Rules, 1986
3	COD (mg/L)	As per E(P)A Rules, 1986
4	TSS (mg/L)	As per E(P)A Rules, 1986
5	Oil & Grease (mg/L)	As per E(P)A Rules, 1986

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	As per E(P)A Rules, 1986
2	BOD (mg/L)	As per E(P)A Rules, 1986
3	TSS (mg/L)	As per E(P)A Rules, 1986
4	Fecal Coliform (MPN/100ml)	As per E(P)A Rules, 1986

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Double Chambered Incinerators (300 Kg/Hr)	Diesel Oil	1	Particulate Matter	As per E(P)A Rules, 1986
2	62.5 KVA DG Set	Diesel Oil	2	Sulphur Dioxide	As per E(P)A Rules, 1986

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	As per E(P)A Rules, 1986
2	2	Sulphur Dioxide	As per E(P)A Rules, 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

(iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

The Factory Manager of M/s V R B A BIO WASTE SOLUTIONS PVT LTD. is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes. The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes:-

S.No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity(ton/annum)
1	36.1 (Sludge from Wet Scrubbers)	Through TSDF	1.0 MTPA
2	Cat. 36.2 (Ash from Incinerator and Flue Gas Cleaning Residue)	Through TSDF	5.0 MTPA

The authorization shall be in force and shall be valid upto 31/12/2028. The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

Terms and conditions of Hazardous Waste authorization :-

(i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.

(ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB.

(iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB.

(iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.

(v) It is the duty of the authorized person to take prior permission of the SPCB to close down the facility.

(vi) An application for the renewal of an authorization shall be made as laid down under these rules.

(vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.

(viii) The authorization is valid for temporary storage of Hazardous Waste within premises only.

(ix) The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises

(x) It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste

- (xi) The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
- (xii) In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
- (xiii) Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
- (xiv) Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
- (xv) The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
- (xvi) The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
- (xvii) In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

5. Essential documents to be submitted by the Industry/Unit as Applicable:-

- (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.
- (ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
- (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

6. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

7. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

8. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

9. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for CBWTF at E-46, Phase-1 (Area-1771 Sqmt) and Development of Office, Parking for Vehicles at Khasra No- 148/5 Sindhitali, Phase-2 (Area-250.8241 Sqmt), Ramnagar Industrial Area, Block-Chakiya, District- Chandauli, Uttar Pradesh, Pin No.- 221110 by M/s VRBA Bio Waste Solution Private Limited having Double Chambered Incinerators of capacity 300 Kg/Hr, Autoclave 1000 Liter/Batch, Shredder 150 Kg/Hr and Chemical Disinfection Tank 1500 Liter.
2. The CBWTF shall submit the flue gas monitoring report from incinerator and treated effluent quality report from the ETP after commissioning of CBWTF within 01 month from the issuance of this CTO.
3. The all conditions mentioned in the environmental clearance issued by SEIAA vide EC Identification No.- EC23B057UP110406 dated 22.11.2023 shall prevail on this CCA.
4. Separate Energy meter shall be installed for recording the electricity consumption in the operation of the ETP and a log book is maintained.
5. ETP shall be operated and maintained to ensure that the treated effluent shall meet the prescribed standards.
6. Proper and regular operation of GPS equipments, installed in all the vehicles plying to collect and transport Bio Medical Waste, shall be ensured.
7. The CBWTF shall submit the valid NOC from U.P. Ground Water Board for Abstraction of Ground Water within 03 months failing which this CTE would be deemed cancel.
8. CBWTF will strictly comply with the CPCB guidelines dated 21.12.2016 for setting up the Common Bio Medical Waste Treatment Facility.

9. CBWTF will comply with the emission Standard for treatment and disposal of Common Bio medical waste by incineration as per Schedule-II of BMW Rules 2016.
10. Transportation and handling of Bio-medical Wastes shall be as per the Biomedical Waste (Management and Handling) Rules, 2016.
11. Record w.r.t. operational parameter of autoclave such as temperature, pressure etc. as well as records for validation test conducted to check efficiency of autoclave shall be maintained.
12. The incinerator is operated in accordance with Bio-Medical Waste Management Rules, 2016 w.r.t. maintenance of temperature for primary and secondary chamber of incinerator.
13. The water generated from scrubbing system of incinerator shall be treated through ETP and treated water shall be recycled for scrubbing purpose and for irrigation in the premises. No effluent shall be discharged directly or indirectly outside the premises.
14. Discarded medicine will be disposed in incinerator as per BMW Rule, 2016 and sharp pit shall be provided for disposal of waste sharp as per CPCB Guidelines.
15. The CBWTF will comply with the Bio Medical Waste Management Rules 2016 and annual report shall be submitted.
16. The CBWTF will comply with the provisions of Hazardous and Other waste (Management and Trans boundary Movement) Rules, 2016.
17. The facility will ensure bar coding system to be adopted by member of healthcare facility in accordance with Bio Medical Waste Management Rules 2016.
18. The CBWTF will comply with the Guideline of CPCB and will only cater to beds which are in addition to 10,000 beds admissible to pre-existing CBWTFs located within 75 km radius.
19. CBWTF will comply with the relevant provisions of Environmental Laws.
20. Latest attested copy of Balance sheet/Audited C.A. Certificate indicating (Fixed Assets + Current Assets- Current Liabilities) for the financial year 2018-2019 should be submitted to verify the consent fee payable by the industry.
21. All Non-Chlorinated plastic Bags shall be used as per BIS standards and prevailing Plastic Waste Management Rules, 2016.
22. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers / bags shall be provided with a general label. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
23. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety

measures must be followed in handling of wastes and the staff must be properly trained.

24. It is brought to your notice that as per the order dated 14-11-2003 passed by the Hon'ble Supreme Court in W.P. (c) No. 657 of 1995, no industry covered under Hazardous and other Wastes (Management and Tran boundary Movement) Rules, 2016 shall be allowed to operate without valid authorization. It is also provided in the same orders that industries which are not complying with the conditions of authorization shall not be allowed to operate. Hence in case you fail to apply for authorization, before its expiry or fail to comply with conditions of the earlier authorization issued to you, closure order shall be issued against your industry without any further notice.

25. The applicant must file returns on prescribed Form- 4 along with a compliance report of this letter and should also maintain records on Form 3 and present it to Board's inspecting officials.

26. In case of occurrence of an accident, complete details on form must be sent to U.P. Pollution Control Board at the earliest along with details of mitigate and remedial measures taken.

27. The authorized person/agency shall not receive, collect, or store any hazardous waste from any unauthorized occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorization of the Board.

28. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers, of hazardous chemicals such as flammable corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

29. It is within the powers and functions of the U.P. Pollution Control Board to modify / revoke the terms and conditions of the authorization/Registration issued under the Rule – 7 of Hazardous and Other Wastes (Management and Tran boundary Movement) Rules, 2016.

30. You are directed to display on-line data/display board outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within 15 days of receipt of this letter.

31. It is the mandatory duty of the authorized person/agency to comply with the guidelines for transportation of hazardous waste in accordance with rule 18 of Hazardous and Other Waste (Management and Tran boundary Movement) Rules, 2016.

32. It should be ensured that hazardous wastes shall be properly collected and packed in HDPE bags and then temporarily stored in a lined RCC tank/pit with suitable shed.

33. An ETP sludge test report of a laboratory approved under E.P. Act shall be submitted along with compliance of this letter of this office.

34. Used oil will be sold only to recyclers registered with U.P. Pollution Control Board. The record shall be maintained.

35. The occupier, transporter and operator of a facility shall be liable for damages caused to the environment resulting due to improper handling and disposal of hazardous waste listed in schedule 1,2, and 3 and shall be liable to pay a fine as levied by the State Pollution Control Board under the rules.

36. Details of raw material (which is Hazardous waste) and product along with quantity shall be sent within a month.

37. You shall become the member of any common TSDF for S.L.F. which has been authorized by UPPCB and send the stored hazardous wastes for final disposal to the TSDF and report back to U.P.P.C.B. with the required manifesto (document of proof) within one/three month of this letter.

38. The unit shall ensure that H.W. is regularly sent to Authorized common TSDF and shall not store for more than 90 days in accordance with under rule 8 of HOWM Rules, 2016.

39. Copies of Hazardous Waste Manifest in Form-10 shall be sent regularly to UPPCB for each category of waste sent to TSDF/Incinerator.

40. This authorization/Registration is valid till the industry is having valid consent as per the provisions of Air(Prevention and Control of Pollution) Act 1981 and Water (Prevention and Control of Pollution) Act, 1974.

41. The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.

42. The industry shall submit the colored photo graph of display board within 15 days.

43. Closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.

44. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CCA and attract action under the provisions of Environment (Protection) Act, 1986.

GHAN SHYAM
Chief Environmental Officer, Circle-6
Digitally signed by GHAN SHYAM
Date: 2024.04.05 11:57:45 +05'30'

Copy to:

Regional Officer, U.P. Pollution Control Board, Varanasi for information and necessary action

GHAN SHYAM
Chief Environmental Officer, Circle-6
Digitally signed by GHAN SHYAM
Date: 2024.04.05 11:57:59 +05'30'



मिशन LIFE - पर्यावरण के लिए जीवन शैली (Lifestyle For Environment) जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेंकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेंकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- धरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, वाराणसी

UTTAR PRADESH POLLUTION CONTROL BOARD, VARANASI



संदर्भ सं० / Ref.No. 773/1470A No. 750/2024/24-25

दिनांक / Date: 22/10/2024

सेवा में,

अपर मुख्य कार्यकारी अधिकारी,
सतहरियों औद्योगिक विकास प्राधिकरण/
उपायुक्त,
जिला उद्योग एवं उद्यम प्रोत्साहन केन्द्र,
जौनपुर।

विषय:- मा० राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ०ए० संख्या 750/2024 अजय कुमार सिंह बनाम राज्य स्तरीय पर्यावरण प्रभाव मूल्यांकन प्राधिकरण उत्तर प्रदेश व अन्य में पारित आदेश दिनांक 06.08.2024 के अनुपालन के सम्बंध में।

महोदय,

कृपया उपरोक्त विषयक अपर मुख्य सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-7, लखनऊ के पत्र संख्या एन.जी.टी.-544/81-7-2024, दिनांक 18 अक्टूबर, 2024 का संदर्भ ग्रहण करने का कष्ट करें। उक्त पत्र के माध्यम से मा० राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ०ए० संख्या 750/2024 अजय कुमार सिंह बनाम राज्य स्तरीय पर्यावरण प्रभाव मूल्यांकन प्राधिकरण उत्तर प्रदेश व अन्य में पारित आदेश दिनांक 06.08.2024 के अनुपालन में आवश्यक कार्यवाही सुनिश्चित कराते हुए समयान्तर्गत उत्तर/रिस्पान्स दाखिल करने तथा दाखिल किये गये उत्तर/रिस्पान्स की प्रति सहित कृत कार्यवाही से पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ० प्र० शासन (Email-soenvups@rediffmail.com) एवं उ० प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ (Email-ms@uppcb.in) को अवगत कराने हेतु निर्देशित किया गया है।

मा० राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा पारित आदेश दिनांक 06.08.2024 (छायाप्रति संलग्न) के सुसंगत अंश निम्नवत हैं:-

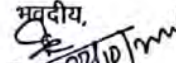
"7. Issue notice to the respondents. The Applicant is directed to serve the respondents and file affidavit of service atleast one week before the next date of hearing.

8. List on 18.11.2024."

उपरोक्त ओ०ए० में आवेदक द्वारा यह बिन्दु उठाया गया है कि सामान्य जैव चिकित्सा अपशिष्ट उपचार सुविधाओ (सी०बी०डब्ल्यू०टी०एफ०) की स्थापना हेतु निर्गत संशोधित गाइडलाइन्स के प्राविधानों का अनुपालन नहीं किया गया है। यह भी कहा गया है कि बायो-मेडिकल सुविधाओं की लिए औद्योगिक क्षेत्रों में लगी भूमि आबंटित की गयी है, जो आटा मिलों आदि जैसी इकाईयों के ठीक बगल में है, जिससे स्वास्थ्य पर प्रतिकूल प्रभाव पड़ेगा।

अतः अनुरोध है कि मा० अधिकरण द्वारा पारित आदेश दिनांक 06.08.2024 के अनुपालन में प्रश्नगत सी०बी०डब्ल्यू०टी०एफ० के स्थल के आस-पास स्थापित/संचालित उद्योगों का विवरण एवं सतहरियों, औद्योगिक विकास प्राधिकरण के सतहरियों औद्योगिक क्षेत्र में स्थापना हेतु अनुमन्य इकाईयों के सम्बंध में सूची इस कार्यालय को प्रेषित करने का कष्ट करें, जिससे मा० अधिकरण द्वारा पारित आदेश में ससमय अनुपालन हेतु आवश्यक कार्यवाही की जा सके।

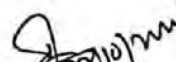
संलग्नक:- उपरोक्तानुसार।

भवदीय,

(अशिश विन्दकर)
क्षेत्रीय अधिकारी
o/c

पृ०सं० एवं दिनांक:- उपरोक्त।

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी महोदय, जौनपुर को सादर सूचनार्थ।
2. सदस्य सचिव महोदय, उ०प्र० प्रदूषण नियंत्रण बोर्ड लखनऊ को सादर सूचनार्थ प्रेषित।
3. मुख्य पर्यावरण अधिकारी (6), उ०प्र० प्रदूषण नियंत्रण बोर्ड लखनऊ।
4. मुख्य विधि अधिकारी (प्रमारी), उ०प्र० प्रदूषण नियंत्रण बोर्ड लखनऊ।
5. मुख्य चिकित्साधिकारी, जौनपुर।


क्षेत्रीय अधिकारी
o/c

क्षेत्रीय कार्यालय : आवास विकास ऑफिस कॉम्प्लेक्स, जवाहर नगर, भेलपुर, वाराणसी-221010, दूरभाष : 0542-2275951, फैक्स : 0542-2275951
मुख्यालय टी०सी०-12वी, विमूक्ति खण्ड, गोमती नगर, लखनऊ-226010, दूरभाष : 0522-2720828, 2720681, 2720831, फैक्स : 0522-2720764
ई-मेल : info@uppcb.com वेबसाइट : www.uppcb.com



619
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, वाराणसी
UTTAR PRADESH POLLUTION CONTROL BOARD, VARANASI

संदर्भ सं० / Ref.No. 939 / NOT DATED 7.50/2024/24-25
सेवा में,

दिनांक / Date. 13/11/2024

अपर मुख्य कार्यकारी अधिकारी,
सतहरियों औद्योगिक विकास प्राधिकरण/
उपायुक्त,
जिला उद्योग एवं उद्यम प्रोत्साहन केन्द्र,
जौनपुर।

अतिआवश्यक / महत्वपूर्ण
मा०एन०जी०टी० प्रकरण
अनुसारक-1

विषय:- मा० राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ०ए० संख्या 750/2024 अजय कुमार सिंह बनाम राज्य स्तरीय पर्यावरण प्रभाव मूल्यांकन प्राधिकरण उत्तर प्रदेश व अन्य में पारित आदेश दिनांक 06.08.2024 के अनुपालन के सम्बंध में।

महोदय,

कृपया उपरोक्त विषयक इस कार्यालय के पत्र संख्या 773/एन.जी.टी. ओ.ए. नं० 750/2024/24-25, दिनांक 22.10.2024 का संदर्भ ग्रहण करने का कष्ट करें। उक्त पत्र के माध्यम से अपर मुख्य सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-7, लखनऊ के पत्र संख्या एन.जी.टी.-544/81-7-2024, दिनांक 18 अक्टूबर, 2024 के क्रम में मा० राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ०ए० संख्या 750/2024 अजय कुमार सिंह बनाम राज्य स्तरीय पर्यावरण प्रभाव मूल्यांकन प्राधिकरण उत्तर प्रदेश व अन्य में पारित आदेश दिनांक 06.08.2024 में आवश्यक कार्यवाही सुनिश्चित कराते हुए समयान्तर्गत उत्तर/रिस्पान्स दाखिल करने तथा दाखिल किये गये उत्तर/रिस्पान्स की प्रति सहित कृत कार्यवाही से पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ० प्र० शासन (Email-soenvups@rediffmail.com) एवं उ० प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ (Email-ms@uppcb.in) को प्रेषित किया जाना है।

मा० राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा पारित आदेश दिनांक 06.08.2024 (छायाप्रति संलग्न) के सुसंगत अंश निम्नवत हैं:-

"7. Issue notice to the respondents. The Applicant is directed to serve the respondents and file affidavit of service atleast one week before the next date of hearing.

8. List on 18.11.2024."

उपरोक्त ओ०ए० में आवेदक द्वारा यह बिन्दु उठाया गया है कि सामान्य जैव चिकित्सा अपशिष्ट उपचार सुविधाओं (सी०बी०डब्ल्यू०टी०एफ०) की स्थापना हेतु निर्गत संशोधित गाइडलाइन्स के प्राविधानों का अनुपालन नहीं किया गया है। यह भी कहा गया है कि बायो-मेडिकल सुविधाओं की लिए औद्योगिक क्षेत्रों में लगी भूमि आबंटित की गयी है, जो आटा मिलों आदि जैसी इकाईयों के ठीक बगल में है, जिससे स्वास्थ्य पर प्रतिकूल प्रभाव पड़ेगा।

अतः पुनः अनुरोध है कि मा० अधिकरण द्वारा पारित आदेश दिनांक 06.08.2024 के अनुपालन में प्रश्नगत सी०बी०डब्ल्यू०टी०एफ० के रथल के आस-पारा स्थापित/संचालित उद्योगों का विवरण एवं सतहरियों, औद्योगिक विकास प्राधिकरण के सतहरियों औद्योगिक क्षेत्र में स्थापना हेतु अनुमत्य इकाईयों के सम्बंध में सूची इस कार्यालय को प्रेषित करने का कष्ट करें, जिससे मा० अधिकरण द्वारा पारित आदेश में ससमय अनुपालन हेतु आवश्यक कार्यवाही की जा सके।

संलग्नक:- उपरोक्तानुसार।

पृ०सं० एवं दिनांक:- उपरोक्त।

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी महोदय, जौनपुर को सादर सूचनार्थ।
2. सदस्य सचिव महोदय, उ० प्र० प्रदूषण नियंत्रण बोर्ड लखनऊ को सादर सूचनार्थ प्रेषित।
3. मुख्य पर्यावरण अधिकारी (6), उ० प्र० प्रदूषण नियंत्रण बोर्ड लखनऊ।
4. मुख्य विधि अधिकारी (प्रभारी), उ० प्र० प्रदूषण नियंत्रण बोर्ड लखनऊ।
5. मुख्य चिकित्साधिकारी, जौनपुर।

भूखंडीय,
(सचिव विन्दुकर)
क्षेत्रीय अधिकारी
o/c

क्षेत्रीय अधिकारी
o/c

Geo Letter Head

ENVIRONMENTAL
CLEARANCE

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)



Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), UTTAR PRADESH)

To,

The -1
R.S. BMW SERVICES
NDL Tower Third Floor, Behnanpurwa Near Wave Mall, Gomti Nagar -
226010

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/INFRA2/435159/2023 dated 07 Sep 2023. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|--|
| 1. EC Identification No. | EC23B057UP110206 |
| 2. File No. | 8220-7574 |
| 3. Project Type | New |
| 4. Category | B- |
| 5. Project/Activity Including Schedule No. | 7(d)(a) Common Bio-Medical Waste Treatment Facility |
| 6. Name of Project | Common Bio Medical Waste Treatment Facility (CBWTF) M/s R.S. BMW Services Plot No. C-20 at Sathariya Industrial Development Authority (SIDA) Sathariya Jaunpur |
| 7. Name of Company/Organization | R.S. BMW SERVICES |
| 8. Location of Project | UTTAR PRADESH |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 10/11/2023

(e-signed)
Ajay Kumar Sharma
Member Secretary
SEIAA - (UTTAR PRADESH)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

This is a computer generated cover page.





State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow- 226010
E-Mail- doeuplko@yahoo.com, selaaup@yahoo.com
Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/INFRA2/435159/2023 & SEIAA, U.P. & File no-8220-7574

Sub: Environmental Clearance for Proposed Common Biomedical Waste Treatment Facility at Plot No.- C-20 at Sathariya Industrial Development Authority (SIDA) Sathariya Jaunpur, Uttar Pradesh, M/s R S BMW Services.

Dear Sir,

This is with reference to your application / letter dated 30-01-2023 & 13-09-2023 on above mentioned subject. The matter was considered by 788th SEAC in meeting held on 19-09-2023 and 767th SEIAA meeting held on 26-10-2023.

A presentation was made by the project proponent along with their consultant M/s Rian Enviro Pvt. Limited, Patna to SEAC on 19-09-2023.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Common Biomedical Waste Treatment Facility at Plot No.- C-20 at Sathariya Industrial Development Authority (SIDA) Sathariya Jaunpur, Uttar Pradesh, M/s R S BMW Services.
2. The standard terms of reference in the matter were issued through online Parivesh Portal on 31/01/2023 and EIA report submitted through online Parivesh Portal on 07/09/2023.
3. Salient features of the project as submitted by the project proponent:

S.No.	Parameters	Description						
1.	Identification of Project	The Proposed project of CBWTF falls under Category B-1, schedule 7(da) as per the EIA Notification 14th Sep, 2006 and subsequent amendments dated 1st December, 2009 & 17th April, 2015.						
2.	Project Proponent	M/s R.S. BMW Services						
3.	Brief description of nature of the project	Biomedical waste is generated from all health care institutions; nursing homes, clinics, dispensaries, veterinary institutions, animal houses, pathological laboratories, blood banks etc. The responsibility of collection, treatment and safe disposal of all types of solid wastes rests with the generator. A Common Bio-medical Waste Treatment Facility (CBWTF) is proposed to be set up where bio-medical waste, generated from a number of healthcare units, will be suitably treated as per the prescribed procedure & norms laid down in the regulation. Proposed project of setting up of the Common Bio- medical Waste Treatment Facility includes Incinerator, Autoclave, Shredder and Effluent Treatment Plant. The present proposal is to utilize 0.58 ha land for setting up of Biomedical Waste Treatment Facility.						
4.	Sallent Features of the Project							
5.	Proposed plant capacity	Proposed Capacity of CBWTF:						
		<table border="1" style="width: 100%;"> <thead> <tr> <th>Equipment</th> <th>Capacity</th> <th>Number</th> </tr> </thead> <tbody> <tr> <td> </td> <td> </td> <td> </td> </tr> </tbody> </table>	Equipment	Capacity	Number			
Equipment	Capacity	Number						

		Incinerator (One + one standby)	250 kg/hr	2	
		Autoclave	1000 litre/Batch	2	
		Shredder	150 kg/hr	1	
		Chemical Disinfection Tank	1500 Ltr	1	
		Effluent Treatment Plant	10 KLD	1	
6.	Category of Projects	Category "B1" and Schedule- 7(da)			
7.	Number of working days	365			
8.	Total Plot Area	0.58 Ha			
9.	Khasra Number	Plot No.- C-20			
10.	Location	Plot No.- C-20 at Sathariya Industrial Development Authority (SIDA) Sathariya Jaunpur, Uttar Pradesh			
11.	Coordinates of the Plant	1. 25°38'58.56"N 82°13'54.23"E 2. 25°38'58.59"N 82°13'57.17"E 3. 25°38'55.99"N 82°13'54.39"E 4. 25°38'56.11"N 82°13'56.36"E			
12.	Elevation	108meter-110 meter			
13.	Nearest habituated area	Sarai Dingur, Approx. 1.23 km towards North-West			
14.	Nearest Main Public Road	NH-31 is about Approx. 1.12 Km towards North.			
15.	Nearest Railway station/Airport	Badshahpur Railway Station, approx. 4.13 km in West direction. Chaudhary Charan Singh International Airport, approx. 182 km in North West direction.			
16.	Nearest water body	Varna River, approx. 8.13 km in SSW direction			
17.	Water requirement	Water requirement for the proposed CBWTF project is 11 KLD. Fresh- 7.10 KLD Recycled- 3.90 KLD			
18.	Source of water	Ground water Supply (Water will be abstracted only after getting NOC from CGWA).			
19.	Wastewater Generation	Waste water generated from the treatment of Biomedical waste during autoclaving, washing of floors, and domestic purpose etc. is 5.25 KLD and it shall be treated in effluent treatment plant and reuse in process			
20.	Man Power	During Construction phase, the labors and workers will be hired from nearby villages. Total 20 persons are proposed to hire for plant operation including officers, skilled and unskilled workers.			
21.	Air Pollution Control Device	Wet Scrubber, Cyclone and Bag Filter			
22.	Nos. of Stack	2			
23.	Power requirement	DG Set of 82.5 KVA is proposed for the project and lines will be taken from the authorized electricity board. ~ 1% of the total power load will meet through solar energy.			
24.	Alternative site	No Alternative site is examined			
25.	Land form, Land use and land ownership	The land for project is Plot No. C-20 at Sathariya Industrial Development Authority (SIDA) Sathariya Jaunpur, Uttar Pradesh.			
26.	Project Cost	The estimated cost of the Project is Rs. 4.85 Cr.			

4. Water calculation details:

S. No.	Requirement for	Water Consumption	Process Losses	Waste water generation	ETP losses	Recycled/ Reuse
--------	-----------------	-------------------	----------------	------------------------	------------	-----------------

A.	Process (Scrubbing)	2.40	1.40	1.00	0.20	0.80
B.	Steam Generation (Autoclaving)	0.20	0.05	0.15	0.05	0.10
C.	Miscellaneous i.e., Floor washing, Vehicle washing etc.	3.80	0.20	3.60	0.60	3.0
D.	Domestic Purpose	0.60	0.10	0.50	0.00	0.00
E.	Green Belt	4.0	4.0	0.00	0.00	0.00
Total (KL/Day)		11.0 7.10 (Fresh) + 3.90 (Recycle)	5.75	5.25	0.85	3.90

- Waste water (4.75 KLD) is being generated from the Industrial Process will be subjected to Proposed ETP (Capacity- 10.0 KLD). Treated water from (3.90 KLD) will be reused in scrubber for cooling purpose and green belt purpose.
- The entire system shall be a zero discharge system in terms of wastewater discharge from the process as recirculated through ETP.
- Domestic Wastewater shall be treated in a soak pit/septic tank.

5. Solid waste details:

6. H	Total No. of Employees	20
a	Assuming per capita solid waste generation rate as 0.2 kg/capita/day	
z	Quantity of solid waste generated	4.0 kg/day
a	Organic solid waste: 60 % of the total waste	2.40 kg/day
r	Inorganic solid waste : 40 % of the total waste	1.60 kg/day
d	Disposal of domestic solid waste	Domestic wastes are segregated at source, collected in bins and composted.
o		
u		
s		

waste details:

Sl. No.	Source	Quantity of hazardous waste Generated (Approx.)	Category according to Schedule I of hazardous waste	Treatment/ Disposal
1.	Spent Oil from DG set	5.0 MTPA	5.1	Handed over to authorized recyclers/re-processors
2.	Discarded Containers /Barrels	100 Nos./Annum	33.1	Handed over to authorized recyclers/re-processors
3.	Sludge from Wet Scrubbers	1.0 MTPA	37.1	Send to TSDF / Co processing industries.
4.	Ash from incinerator and flue gas cleaning residue	5.0 MTPA	37.2	Send to TSDF / Co processing industries.

7. There is no any litigation pending against project till dated 19/09/2023.

8. The project proposal falls under category-7(da) of EIA Notification, 2006 (as amended thereof).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 19-09-2023 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 26-10-2023 discussed the matter and recommended grant of environmental clearance on the proposal as above alongwith specific and following standard environmental clearance conditions: -

Additional Conditions:

1. Proposed CBWTF shall comply with the revised guidelines (location criteria) for Common Bio-medical Waste Treatment and Disposal Facilities Issued by CPCB on December 21st 2016 with respect to establishment of new CBWTF.
2. In compliance with the Hon'ble Supreme Court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 In Writ petition no. 13029/1985 (MC Mehta Vs. Gol and others) anti-smog guns shall be installed to reduce dust during excavation.
3. Proponent shall comply with the action plan for CSR submitted by PP at the time of EIA presentation. Compliance report of investment under CSR to be submitted regularly to the Directorate, UPPCB and District Administration.
4. The project proponent should develop green belt in the premises of CBWTF unit as per the plan submitted. PP shall also follow the guidelines of CPCB/UPPCB/Development authority for green belt as per the norms.
5. Proposed CBWTF shall comply with the guidelines for Bio-medical Waste Treatment and Disposal, transportation & storage facilities etc. issued by CPCB from time to time.

Standard Environmental Clearance Conditions prescribed by MoEF&CC:

- i. Statutory compliance:
 1. The project proponent shall obtain forest clearance under the provisions of the Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
 2. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
 3. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and be approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (in case of the presence of schedule-I species in the study area)
 4. The project proponent shall obtain Consent to establish/Operate under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.
 5. Transportation and handling of Bio-medical Wastes shall be as per the Biomedical Wastes (Management and Handling) Rules, 20016 including section 129 to137 of Central Motor Vehicle Rules1989.
 6. The project shall fulfill all the provisions of hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2016 including collection and transportation design etc and also guidelines for Common Hazardous Waste Incineration – 2005, issued by CPCB Guidelines of CPCB/MPPCB for Bio-medical Waste Common Hazardous Wastes incinerators shall be followed.
 7. The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
 8. A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.
 9. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department shall be obtained, as applicable by project proponents from the respective competent authorities
- ii. Air quality monitoring and preservation:
 1. The project proponent shall install an emission monitoring system including Dioxin and furans in monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 and connected to SPCB and CPCB online serves and calibrate these systems from

time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.

2. Periodical air quality monitoring in and around the site including VOC, HC shall be carried out.
 3. Incineration plants shall be operated (combustion chambers) with such temperature, retention time and turbulence, to achieve Total Organic Carbon (TOC) content in the slag and bottom ashes less than 3% or their loss on ignition is less than 5% of the dry weight of the material.
 4. Venture scrubber (alkaline) should be provided with the Incinerator with stack of adequate height (Minimum 30 meters) to control particulate emission within 50 mg/Nm³.
 5. Appropriate Air Pollution Control (APC) system shall be provided for fugitive dust from all vulnerable sources, so as to comply with prescribed standards. All necessary air pollution control devices (quenching, Venturi scrubber, mist eliminator) should be provided for compliance with emission standards.
 6. Masking agents should be used for odour control.
- iii. Water quality monitoring and preservation:
1. The project proponent shall install effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
 2. Waste water generated from the facility shall be treated in the ETP and treated waste water shall be reused in the APCD connected to the incinerator. The water quality of treated effluent shall meet the norms prescribed by State Pollution Control Board. Zero discharge should be maintained.
 3. Process effluent/any waste water should not be allowed to mix with storm water.
 4. Total fresh water use shall not exceed the proposed requirement as provided in the project details. Prior permission from the competent authority shall be obtained for use of fresh water.
 5. A sewage Treatment Plant shall be provided to treat the wastewater generated from the project. Treated water shall be reused within the project.
 6. A certificate from the competent authority for discharging treated effluent/ untreated effluents into the Public sewer/ disposal/drainage systems along with the final disposal point should be obtained.
 7. The leachate from the facility shall be collected and treated to meet the prescribed standards before disposal.
 8. Magnetic flow meters shall be provided at the inlet and outlet of the ETP & all ground water abstraction points and records for the same shall be maintained regularly.
 9. Rain water runoff from the hazardous waste storage area shall be collected and treated in the effluent treatment plant.
- iv. Noise monitoring and prevention:
1. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during daytime and 70 dB(A) during night-time.
- v. Energy Conservation measures:
1. Provide solar power generation on roof tops of buildings, for the solar light system for all common areas, street lights, parking around the project area and maintain the same regularly;
 2. Provide LED lights in their offices and residential areas
- vi. Waste management:
1. Incinerated ash shall be disposed of at approved TSDF and MoU made in this regard shall be submitted to the Ministry prior to the commencement.
 2. The solid wastes shall be segregated as per the norms of the Solid Waste Management Rules, 2016.
 3. A certificate from the competent authority handling municipal solid wastes should be obtained, indicating the existing civic capacities of handling and their adequacy to cater to the M.S.W. generated from the project.
 4. Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Rules, 2016

5. No landfill site is allowed within the CBWTF site.
6. The Project proponent shall not store the Hazardous Wastes more than the quantity that has been permitted by the CPCB/SPCB.

vii. Green Belt:

1. Green belt shall be developed in the area as provided in project details, with native tree Green belt shall be developed in an area equal to 33% of the plant area with a native tree species in accordance with CPCB guidelines. The greenbelt shall inter alia cover the entire periphery of the plant.

viii. Public bearing and Human health issues:

1. Feeding of materials/Bio-medical waste should be mechanized and automatic no manual feeding is permitted.
2. Proper parking facility should be provided for employees & transport used for collection & disposal of waste materials.
3. Necessary provision shall be made for fire-fighting facilities within the complex.
4. An emergency preparedness plan based on the Hazard Identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
5. An emergency plan shall be drawn in consultation with SPCB/CPCB and implemented in order to minimize the hazards to human health or the environment from fires, explosions or any unplanned sudden or gradual release of hazardous waste or hazardous waste constituents to air, soil or surface water.
6. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
7. Occupational health surveillance of the workers shall be done on a regular basis.

ix. Corporate Environment Responsibility:

1. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.11 I dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
2. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest /wildlife norms/ conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. A copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of the six-monthly report.
3. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
4. Action plan for implementing EMP and environmental conditions along with the responsibility matrix of the company shall be prepared and shall be duly approved by the competent authority. The year-wise funds earmarked for environmental protection measures shall be kept in a separate account and not be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
5. A self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.

x. Miscellaneous:

1. The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of MoEF&CC/SEIAA website where it is displayed

2. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
3. The project proponent shall upload the status of compliance with the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
4. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the Ministry of Environment, Forest and Climate Change at the environment clearance portal.
5. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
6. The criteria pollutant levels namely; SPM, RSPM, SP, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
7. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
8. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
9. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitments made during Public hearings and also that during their presentation to the Expert Appraisal Committee.
10. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
11. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
12. The Ministry may revoke or suspend the clearance if the implementation of any of the above conditions is not satisfactory.
13. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time-bound manner shall implement these conditions.
14. The Regional Office of this Ministry shall monitor compliance with the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data/information/monitoring reports.
15. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Trans boundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts/NGT and any other Court of Law relating to the subject matter.
16. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Concealing factual data and information or submission of false/fabricated data and failure to comply with any of the conditions stipulated in the Prior Environmental Clearance attract action under the provision of Environmental (Protection) Act, 1986.

This Environmental Clearance is subject to ownership of the site by the project proponents in confirmation with approved Master Plan for Jaunpur. In case of violation; it would not be effective and would automatically be stand cancelled.

The project proponent has to ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of the violation this permission shall automatically be deemed to be cancelled. Also, in the event of any dispute on ownership or land use

of the proposed site, this Clearance shall automatically deemed to be cancelled.

Further project proponent has to submit the regular 6 monthly compliance report regarding general & specific conditions as specified in the E.C. letter and comply the provision of EIA notification 2006 (as Amended).

These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006 including the amendments and rules made thereafter.

Copy, through email, for information and necessary action to –

1. Additional Chief Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)
4. District Magistrate, Jaunpur.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)
6. Copy to Web Master for uploading on PARIVESH Portal.
7. Copy for Guard File.

(Ajay Kumar Sharma)
Member Secretary, SEIAA

Signature Not Verified
Digitally signed by: Ajay Kumar Sharma
Designation: Member Secretary
Date and Time: 11/11/2023 12:40:13 PM



UTTAR PRADESH POLLUTION CONTROL BOARD

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

Validity Period :26/01/2023 To 25/01/2028

Ref No. - 176317/UPPCB/Varanasi(UPPCBRO)/CTE/JAUNPUR/2023 Dated:- 16/03/2023

To ,

Shri DIWAKAR SINGH

M/s RS BMW SERVICES

C-20, Satharia Industrial Development Authority Industrial Estate, Satharia,JAUNPUR,222202
JAUNPUR

Sub : Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981 as amended.

Please refer to your Application Form No.- 19620037 dated - 26/01/2023. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates : Latitude-25.6488329, Longitude-82.2324129.

B- Main Raw Material :

Main Raw Material Details		
Name of Raw Material	Raw Material Unit Name	Raw Material Quantity
BIO MEDICAL WASTE	Metric Tonnes/Day	2

C- Product with capacity :

Product Detail	
Name of Product	Product Quantity
NA	0

D- By-Product if any with capacity :

By Product Detail			
Name of By Product	Unit Name	Licence Product Capacity	Install Product Capacity
ASH	Metric Tonnes/Day	0.25	5.0

2. Water Requirement (in KLD) and its Source :

Source of Water Details		
Source Type	Name of Source	Quantity (KL/D)
Ground Water (within premises)	BOREWELL	10.0

3. Quantity of effluent (In KLD) :

Effluent Details	
Source Consumption	Quantity (KL/D)
Domestic	2.0
Process	6.0
Others(Washing)	1.0
Others(Plantation)	1.0

4. Fuel used in the equipment/machinery Name and Quantity (per day) :

Fuel Consumption Details		
Fuel	Consumption(tpd/kld)	Use
Diesel	0.05	FOR INCINERATOR RUNNING
Diesel	0.02	FOR DIESEL GENERATOR

5. For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.
- For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.
2. You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
3. Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry till 25/01/2028 to the Board.
4. Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution)Act, 1981 from the Board.
5. It is mandatory to submit Air and Water consent Application,complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
6. Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act,1981 may be initiated against the industry With out any prior information,in case of non compliance of above conditions.

Specific Conditions:

1. This CTE of M/s RS BMW Services is valid for establishment of Common Bio Medical Waste Treatment Facility (CBWTF) at C-20, Sathariya, Industrial Development Authority (SIDA), Jaunpur -222202 Uttar Pradesh and GEO coordinates are Latitude-25.6488329, Longitude-82.2324129.
2. This CTE is valid for common facility for Bio medical waste treatment through double chambered incinerators of capacity 02 Double Chamber Incinerator 250 Kg/Hr each (01 Standby), Autoclave 1000 litter/batch, Shredder 150 Kg/Hr and Chemical Disinfection Tank 1500 liters as proposed.
3. The Proponent shall use 01 incinerator having capacity 250 Kg/Hr at a time and other incinerator having capacity 250 Kg/Hr shall be in stand by position, in no case proponent shall allow to use all the incinerators at a time.
4. The CTE shall only be valid with the effect from the date on which the proponent obtained Environmental Clearance (EC) from SIEAA, UP.
5. The proponent could not start construction activities before obtaining Environmental Clearance (EC) from SIEAA, UP, failing which this CTE would deemed void.
6. The CBWTF shall reuse the treated effluent for irrigation purpose in the premises as proposed and in no industrial effluent shall be allowed to discharge from the CBWTF.
7. The proponent shall submit adequacy of proposed Water Pollution Control System and Air Pollution Control System done by reputed technical Institution like IIT/NPC etc.
8. CBWTF shall strictly comply with the CPCB guidelines dated 21.12.2016 for setting up the Common Bio Medical Waste Treatment Facility.
9. CBWTF shall install ETP of capacity-10.0 KLD for treatment of industrial effluent.
10. CBWTF shall provide the arrangement for storage of incinerator ash as per CPCB guidelines and shall obtain membership of Common TSDF for disposal of incineration ash.
11. CBWTF shall comply with the emission Standard for treatment and disposal of Biomedical Waste by incineration as per Schedule-II of BMW Rules 2016.
12. Transportation and handling of Bio-medical Wastes shall be as per the Biomedical Waste (Management and Handling) Rules, 2016.
13. Record w.r.t. operational parameter of autoclave such as temperature pressure etc. as well as records for validation test conducted to check efficiency of autoclave shall be maintained.
14. Incinerator shall be operated in accordance with Bio-Medical Waste Management Rules, 2016 w.r.t. maintenance of Temperature for primary and secondary chamber of incinerator.
15. Incinerator Ash shall be disposed through TSDF and Log books/records shall be maintained properly for generation and disposal of incinerator Ash.
16. The water generated from scrubbing system of incinerator shall be treated through ETP and treated water shall be recycled for scrubbing purpose and for irrigation in the premises. No effluent shall be discharged directly or indirectly outside the premises.
17. Discarded medicine shall be disposed in incinerator as per BMW Rule, 2016 and sharp pit shall be provided for disposal of waste sharp as per CPCB Guidelines.
18. The CBWTF shall comply with the Bio Medical Waste Management Rules 2016 and annual report shall be submitted.
19. The CBWTF shall comply with the provisions of Hazardous and Other waste (Management and Trans boundary Movement) Rules, 2016.
20. The facility shall ensure bar coding system to be adopted by member of healthcare facility in accordance with Bio Medical Waste Management Rules 2016.

21. The CBWTF shall obtain the State Ground Water Department permission for withdrawal of ground water and also comply with the CGWA guidelines for recharging of ground water.
22. The Facility shall develop and maintain green belt as per the guidelines issued by the Board vide office order dated 16/02/2018, which is available on Board's Website- www.uppcb.com.
23. Separate space for untreated Bio Medical Waste shall be provided by facility as per CPCB guidelines/Bio Medical Waste Management Rules 2016.
24. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
25. CBWTF shall install Online Continuous Emission Monitoring System and Online Continuous Effluent Monitoring System with data connectivity to CPCB server before commissioning of the plant.
26. Onsite emergency plan approved by the competent authority shall be submitted to board.
27. Project shall install at least 0.5 meter from roof level along with acoustic enclosures on DG set of capacity 82.5 KVA for use of backup power.
28. The dust emission from the construction sites will be completely controlled and all precautions will be taken as per the provisions of Construction & Demolition Waste Management Rules 2016.
29. CBWTF shall comply the provisions of Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended. CBWTF shall operate the plant after taking CTO under the provisions of Water Act 1974 and Air Act 1981 from the Board.
30. Project shall comply with the provisions of SWM Rules 2016 and provide facility for safe disposal of generated solid waste in housing project area.
31. Construction Work/installation of plant and machinery for the establishment of CBWTF shall be started after obtaining the Environmental Clearance under the Environment (Protection) Act, 1986.
32. The CBWTF shall comply with the Guideline of CPCB and shall only cater to beds which are in addition to 10,000 beds admissible to pre-existing CBWTFs capacity located within 75 km radius.
33. CBWTF shall comply with the relevant provisions of Environmental Laws.
34. The CBWTF shall produce a MoU with the nearest CBWTF as an alternate arrangement in case of closure/any emergency before CTO.
35. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTE and attract action under the provisions of Law.
36. To ensure the compliance of CTE condition from 1 to 35 a Bank Guarantee of Rupees 2,00,000/- (Two Lacs only) in the prescribed format shall be submitted to the Board within 15 days, failing which this CTE would deemed void.

Please note that consent to Establish will be revoked, in case of, non compliance of any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 16/04/2023 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

ATULESH Digitally signed by
 ATULESH YADAV
YADAV Date: 2023.03.16
 17:12:55 -04'00'
Chief Environmental Officer, Circle-6

Dated:- 16/03/2023

633

Copy To -

Regional Officer, U.P. Pollution Control Board, Varanasi for information and necessary

ATULESH
YADAV
Chief Environmental Officer, Circle-6

Digitally signed by
ATULESH YADAV
Date: 2023.03.16
Time: 13:04:06

Application No : 28278084

FORM 1 CONSOLIDATED CONSENT & AUTHORIZATION

Application for consent for discharge/continuation of discharge under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and for emissions/continuation of emission under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and for grant/renewal of authorisation for generation or collection or storage or transport or reception or recycling or reuse or recovery or pre-processing or co-processing or utilisation or treatment or disposal of hazardous and other waste under Hazardous and other waste (Management and Transboundary Movement) Rules 2016 read with Environment (Protection) Act 1986.

From ,

RS BMW SERVICES, C-20, Satharia Industrial
Development Authority Industrial Estate,
Satharia, JAUNPUR, 222202
City:
Block: Badla Pur
District: JAUNPUR

Dated

20/09/2024

To ,

The Member Secretary,
U. P. Pollution Control Board,
Lucknow.

Sir,

I/We apply for Consolidated Consent to Operate and Authorization under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 noted under Environment (Protection) Act 1986 to make discharge/emission/disposal of hazardous and other waste from

DIWAKAR SINGH for a period upto 5 years

2. The annexure, appendices other particulars and plans in triplicate are attached herewith.
3. I/We further declare that the information furnished in the Annexure, appendices and plans is correct to the best of my/our knowledge.
4. I/We hereby submit that in case of change either of the point or the quantity of discharge or its quality, a fresh application for CONSENT shall be made and until such CONSENT is granted no change shall be made
5. I/We hereby agree to submit to the Board and application for renewal of consent one month in advance of the date of expiry of the consent period
6. I/We undertake to furnish other information within one month of its being called by the Board.

Accompaniments:-

1. EC COMPLIANCE (Attached)
2. Balance sheet Or CA Certificate (Attached)
3. PLANT PHOTO WITH ETP & APCD (Attached)
4. TSDF MEMBERSHIP CERTIFICATE (Attached)
5. CTE COMPLIANCE (Attached)
6. CTE COPY (Attached)
7. EC COPY (Attached)

Yours faithfully,

Signature

Name of the applicant: **DIWAKAR SINGH**

Address of the Applicant: **NDL TOWER THIRD
FLOOR, BEHNANPURWA NEAR WAVE MALL,
GOMTI NAGAR**

ANNEXURE TO FORM

New Outlet

NOTE- Any applicant knowingly giving incorrect information or suppressing any information pertaining thereto shall be liable to be punished under the Act.

While filling this Annexure the applicant not concerned with any of the item shall state 'No concerned' against the relevant one:

7. Is the industry/factory for which application is made closed on Sunday/Holiday Yes
8. State working days per year and working season for the industry/factory Jan to Dec
9. a) Number of workers attending the factory shift wise &/ or per day : 15
b) Number of workers residing in the premises : 0
10. For local bodies only:-
a) Present population :
b) Population covered under regular sewer facilities :
c) population having septic tank/Soak pit facilities :
d) Population covered by conservancy latrines :
11. For Industries Only:-

A. Give the list of raw materials

Raw Material Name	Material Trade Name	Qty	Principle Use
BIO MEDICAL WASTE	BIO MEDICAL WASTE	5	DISPOSAL THROUGH COMBUSTION AND DISINFECTION METHOD

Fuel Details:-

Fuel	Consumption
Diesel	0.6
Diesel	0.65
Diesel	0.276

B. Give the list Products and By Product Details

Product Name	Quantity
Bio Medical Waste	150
	Bio Medical Waste (STANDBY)
150	

ByProduct Name	Licence Qty	Installed Qty
ASH	5	5

ETP SLUDGE	2	2
------------	---	---

C. Give the list of possible Inter-mediate Products:

Name of Product	Quantity per month
N/A	0
N/A	0

Section A

12. State daily quantity of water utilized :

Source Consumption	Quantity
Domestic	2.0
Industrial	8.0

13. A) State the hourly maximum and daily quantity of effluents arising from land/premises for which the application is made:

Generation	Waste Water Generation Quantity
Domestic	2.0
Industrial	8.0

(B) State how measurement of rate and quantity are carried out:

14. State whether storm water drains are kept separate from Industrial / Domestic Effluents? Yes

15. (a) Is domestic effluent allowed to get mixed in industrial effluents? No

16. (a) Describe if any treatment industrial or domestic effluent or one for combined effluent is made. Yes

If yes, state the process of treatment in brief

(b) Is the quantity of effluent emanating either without or after treatment approved by the authority? Yes

(c) If approved, furnish the authority (Two certified copies to be sent)

(d) If any effluent from any shop/ shops toxic? If so volume of this effluent

17. Is there any provision for disposal ?

Name	Status (Already made)	Status (proposed to)
------	-----------------------	----------------------

18. State the area of land used for (a) Above in Hectares 0.58

19. Give the quantitative disposal of effluent in liters provided for the places mentioned below

Name	Mode	Mixed
------	------	-------

20. Is there any provision for equalizing or made holding lagoons of tanks

Name	Mode
Domestic	2.0
Industrial	8.0

21. Is sufficient land available / can be made available? In case pumping effluent: on lands have to considered. Yes

2. (a) Give details of composition of Domestic / Industrial / Combined effluent in respect of the following

Name of Effluent	Effluent before treatment	Effluent after treatment
------------------	---------------------------	--------------------------

- Note:-
- 1) Furnish a copy of the analysis report of representative samples carried out by a competent laboratory
 - 2) Methods of determination as approved by the Board will be followed for determination of above mentioned parameters.

- (b) Is the effluent toxic Yes
- (c) State if the Industrial effluent is having With odour
- (d) Is there any hidden change of temperature exceeding 10°C at any time Yes

23. (a) Are facilities available with the applicant for carrying out the following test of the waste waters

Name	Existing	Proposed
------	----------	----------

- (b) If yes, give details of equipments ETP OF 10 KLD ZLD SYSTEM
24. Has the land/premises, etc., for which the application is made open? Yes

Highly polluting material :

Toxic Organic Inorganic Microbiological :

Cooling Tank

25. State details for solid waste

Type of Solid Waste	Composition	Quantity	Method of Collection	Method of Disposal
---------------------	-------------	----------	----------------------	--------------------

Section A

New

12. Fuel Consumption in Tonnes/day

Fuel Name	Daily Consumption (T/day)	Unit	Calorific value	Ash contents	Sulphur contents	Others
Diesel	0.600	Kilo Liters/Day				
Diesel	0.276	Kilo Liters/Day				

13. Atmospheric Emission from each stack

Total no. of stacks:	3
Material for construction of Stack:	MS , MS , MS ,
Stack Attached to:	Incinerator , Incinerator , DG Set ,
Height above ground level(in metres):	30 , 0 , 15 ,
Height above roof(in metres):	15 , 0 , 5 ,
Stack Top:	Round , Round , Round ,
Inner dimensions (in meters):	0.5 , 0.0 , 0.075 ,
Gas quantity-m³/hr:	0.4 , 0.4 , 0.0 ,
Flue gas temperature 'C:	70.0 , 70.0 , 0.0 ,
Exit velocity of gas/sec:	10.0 , 10.0 , 0.0 ,

(a) Flue gas emission

Stack No.	Type of fuel	Quantity of fuel/hr	Type of firing	So ₂	Nox	CO/HC	Particulates	Others
2	Diesel	0.600	AUTO MATIC					
2	Diesel	0.276	AUTO MATIC					

(b) Process Emission

Quantity of gas (in Nm ³ /hr)	So ₂	Co ₂	Analysis of vent hydrocarbons	Particulates in mg/Nm ³	Other Specify

(c) Particulate analysis :

(d) Chemical Composition(if available) :

14. Give details of flue gas sampling arrangements : STACK ATTACHED WITH INCINERATOR AND DG
15. Give details of laboratory facilities available for analysis of emission : Outsource
16. Is there sufficient space available for installing air pollution control equipment : Yes
17. Details of Air Pollution :-

Stack Name	Equipment Name	State
Incinerator	Cyclone Separator	Proposed
Incinerator	Water Sprinkling System	Proposed
Incinerator	Packed Bed Scrubber	Proposed
Incinerator	Water Scrubber	Proposed
DG Set	Others	Proposed

18. State the total quantity of air handled by ventilation equipments,specify size and no.of equipments, installed or to be installed

Equipment Name	Equipment Size	No. of equipments	Status
Cyclone Separator	250	1	Install
Water Sprinkling System	250	1	Install
Packed Bed Scrubber	250	1	Install
Water Scrubber	250	1	Install
Others	82.5	1	Install

19. Give the following details

(a) Total investment in the factory and the year of investment. : Investment:-39800000
Year of Investment is :-2024

(b) The estimated expenditure for implementation of the scheme to control air pollution :

(c) Expenditure incurred to update progress achieved(physical) for air pollution control, if any, and the year/years of investment along with physical progress achieved. The firm should give details of action taken to date and the expenditure incurred and the time required for the scheme. :

(d) Annual operation and maintenance-cost of Air Pollution Control Plant, if any :

(e) Further action that is being taken up by the firm to control air pollution. :

20. Other relevant information, if any :

Signature

Name and Address of the applicant on behalf of : DIWAKAR SINGH,NDL TOWER THIRD FLOOR, BEHNANPURWA NEAR WAVE MALL, GOMTI NAGAR

Name and Address of the Firm on behalf of which application is made : DIWAKAR SINGH,NDL TOWER THIRD FLOOR, BEHNANPURWA NEAR WAVE MALL, GOMTI NAGAR

[See Rules 6(1)]

Application required for grant/renewal of authorisation for generation or collection or storage or transport or reception or recycling or reuse or recovery or pre-processing or co-processing or utilisation or treatment or disposal of hazardous and other waste

Part A: General(to be filled by all)

Part A: Activity/Hazardous Waste Generation Details

(a)	Mode of storage
-----	-----------------

Name of the Hazardous Waste generated/to be generated	Category of Hazardous Waste	Size of the Room/shed(in mts.)	Storage Capacity(in terms of months)
Collection, Transport, Storage,	Hazardous waste treatment processes, e.g. pre-processing, incineration and concentration	106764.2	0.15
Collection, Transport, Storage,	Hazardous waste treatment processes, e.g. pre-processing, incineration and concentration	106764.1	0.10

Part B: Mode of storage

(a)	Mode of storage			
	Authorization Required For	Source of Generation	Category	Quantity(per day in TPD)
	ASH	37.2	13500 KG	4*4
	SLUDGE	35.3	13500 KG	4*4

Part C: Quantity of Hazardous waste disposed

1.	Quantity of Hazardous waste disposed						
	Name of the Hazardous Waste generated/to be generated	Nature of Hazardous Waste	Category of Hazardous Waste	Total Quantity of Hazardous Waste generated/to be generated(in tones/annum)	Quantity of hazardous waste shifted/to be shifted to common TSDF	Quantity of hazardous waste given/to be given to regd. Recycler	Quantity of hazardous waste being/to be managed in the premises
	ASH	STORAGABLE	37.2	54	54	0	0
	SLUDGE	STORAGABLE	35.3	43	43	0	0

Part D: Hazardous substances used

1.	Hazardous substances used	
	Name of substances	Quantity

Part E: Hazardous waste is being produced

1.	Hazardous waste is being produced	
	Name of hazardous waste	Quantity
	ASH	7.5 KG/HR
	SLUDGE	2 KG/DAY

Common General Information required for consent to operate under Water Pollution (Prevention & Control) Act, 1974 and Air Water Pollution (Prevention & Control) Act, 1981.

1. (a) Full name of the applicant with address : DIWAKAR SINGH,NDL TOWER
THIRD FLOOR, BEHNANPURWA
NEAR WAVE MALL, GOMTI
NAGAR
(Tel. No.) -
- (b) Is the firm registered? : YES
- (c) If yes, give the number & date of registration and authority with whom registered. : ,
- (d) Full Address of the registered office :
- (e) Names, designation and full address of persons like Partners, Managing Director/Manager etc. : DIWAKAR SINGH
NDL TOWER THIRD FLOOR,
BEHNANPURWA NEAR WAVE
MALL, GOMTI NAGAR
LUCKNOW
9336013636
- (f) Under which category does the industry fall: Large/Medium/Small Scale. : small
2. Full name of the Land/Premises/Institute/Factory/Industry/Local body with address : RS BMW SERVICES
Address:C-20, Satharia Industrial
Development Authority Industrial
Estate, Satharia,JAUNPUR,222202
Tel. No.:-
E-mail :
3. Give revenue /City Survey No. of the land/premises for which the application is made: : District:JAUNPUR
Town/Village:
City Survey no./Revenue Survey no.:
Khata No.:
Area in Hectares:0.58
4. State month and year in which the plant was actually put into commissions or is proposed to be put into commission: : October,2024
5. State the Civil/Military /Defence/industrial Estate etc. under whose administrative jurisdiction the occupiers/industrial plant is situated: : Industrial Estate
District:JAUNPUR
Corporation:
Village Panchayat
Contonment:
Defence Deptt:
State Govt:
Prohibited areas:
Others:INDUSTRIAL AREA
6. (a) State whether plant site has been declared as prohibited area: : NO
- (b) If yes, state the name of the Authority and furnish a certified copy of the order under which the area has been declared as prohibited area : -

General Others Product Fee W Emiss./Disch. Air Emission
Hazardous Waste Documents

Application
Form

Fee Details (Water Consumptions)

Category:	RED
Capital Investment of Plant & Machinery (In Lakhs):	485.4500122
Total Investment(Fixed Assets + Current Assets - Current Liabilities):	180.00
Number of Years*:	5
Total Fee Applied	170000.00

General Others Product Fee W Emiss./Disch. Air Emission
Hazardous Waste Documents

General Details

Consent Type*: CTO
Consent For*: both
Application For* : new

Industry Details

Industry Name*: RS BMW SERVICES
Category: RED
Industry Type: Common Bio-Medical Waste Treatment Facility

Other Industry Type Detail:
Status: Proposed
Commisioning Year: 2024

Registration/License No.:
Capital Investment of Plant & Machinery*: 485.4500122

Capital Investment *: 180.00

Address*: C-20, Satharia Industrial Development Authority Industrial Estate,
Satharia,JAUNPUR,222202

City:
Pin: 222202

S.T.D. Code(Phone) :*

Phone No :*

Fax Code :

Fax No. :

E-Mail Address:

Applicant's Land/Premises is situated: Industrial Estate

Enter All Land/Premises(Maximum 250 characters)

(CORPORATION) (VILLAGE PANCHAYAT)
(CANTONMENT) (DEFENCE DEPARTMENT)
All category (PORT TRUST) (STATE GOVERNMENT)
(PROHIBITED AREA) (OTHERS)
INDUSTRIAL AREA

Occupiers Details

Name: DIWAKAR SINGH
Designation:
Address: NDL TOWER THIRD FLOOR, BEHNANPURWA NEAR WAVE MALL, GOMTI
NAGAR

City:
Pin: 226010

S.T.D. Code(Phone) :*

Phone No. :*

Fax Code :

Fax No. :

Mobile No: 9336013636

Email Address: rs.bmw2022@gmail.com



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

Validity Period :26/01/2023 To 25/01/2028

Ref No. - 176317/UPPCB/Varanasi(UPPCBRO)/CTE/JAUNPUR/2023 Dated:- 16/03/2023

To ,
Shri DIWAKAR SINGH
M/s RS BMW SERVICES
C-20, Satharia Industrial Development Authority Industrial Estate, Satharia,JAUNPUR,222202
JAUNPUR

Sub : Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981 as amended.

Please refer to your Application Form No.- 19620037 dated - 26/01/2023. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates : Latitude-25.6488329, Longitude-82.2324129.

B- Main Raw Material :

Main Raw Material Details		
Name of Raw Material	Raw Material Unit Name	Raw Material Quantity
BIO MEDICAL WASTE	Metric Tonnes/Day	2

C- Product with capacity :

Product Detail	
Name of Product	Product Quantity
NA	0

D- By-Product if any with capacity :

By Product Detail			
Name of By Product	Unit Name	Licence Product Capacity	Install Product Capacity
ASH	Metric Tonnes/Day	0.25	5.0

2. Water Requirement (in KLD) and its Source :

Source of Water Details		
Source Type	Name of Source	Quantity (KL/D)
Ground Water (within premises)	BOREWELL	10.0

3. Quantity of effluent (In KLD) :

Effluent Details	
Source Consumption	Quantity (KL/D)
Domestic	2.0
Process	6.0
Others(Washing)	1.0
Others(Plantation)	1.0

4. Fuel used in the equipment/machinery Name and Quantity (per day) :

Fuel Consumption Details		
Fuel	Consumption(tpd/kld)	Use
Diesel	0.05	FOR INCINERATOR RUNNING
Diesel	0.02	FOR DIESEL GENERATOR

5 For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

2. You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
3. Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry till 25/01/2028 to the Board.
4. Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution) Act, 1981 from the Board.
5. It is mandatory to submit Air and Water consent Application, complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
6. Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 may be initiated against the industry With out any prior information, in case of non compliance of above conditions.

Specific Conditions:

1. This CTE of M/s RS BMW Services is valid for establishment of Common Bio Medical Waste Treatment Facility (CBWTF) at C-20, Sathariya, Industrial Development Authority (SIDA), Jaunpur -222202 Uttar Pradesh and GEO coordinates are Latitude-25.6488329, Longitude-82.2324129.
2. This CTE is valid for common facility for Bio medical waste treatment through double chambered incinerators of capacity 02 Double Chamber Incinerator 250 Kg/Hr each (01 Standby), Autoclave 1000 litter/batch, Shredder 150 Kg/Hr and Chemical Disinfection Tank 1500 liters as proposed.
3. The Proponent shall use 01 incinerator having capacity 250 Kg/Hr at a time and other incinerator having capacity 250 Kg/Hr shall be in stand by position, in no case proponent shall allow to use all the incinerators at a time.
4. The CTE shall only be valid with the effect from the date on which the proponent obtained Environmental Clearance (EC) from SIEAA, UP.
5. The proponent could not start construction activities before obtaining Environmental Clearance (EC) from SIEAA, UP, failing which this CTE would deemed void.
6. The CBWTF shall reuse the treated effluent for irrigation purpose in the premises as proposed and in no industrial effluent shall be allowed to discharge from the CBWTF.
7. The proponent shall submit adequacy of proposed Water Pollution Control System and Air Pollution Control System done by reputed technical Institution like IIT/NPC etc.
8. CBWTF shall strictly comply with the CPCB guidelines dated 21.12.2016 for setting up the Common Bio Medical Waste Treatment Facility.
9. CBWTF shall install ETP of capacity-10.0 KLD for treatment of industrial effluent.
10. CBWTF shall provide the arrangement for storage of incinerator ash as per CPCB guidelines and shall obtain membership of Common TSDF for disposal of incineration ash.
11. CBWTF shall comply with the emission Standard for treatment and disposal of Biomedical Waste by incineration as per Schedule-II of BMW Rules 2016.
12. Transportation and handling of Bio-medical Wastes shall be as per the Biomedical Waste (Management and Handling) Rules, 2016.
13. Record w.r.t. operational parameter of autoclave such as temperature pressure etc. as well as records for validation test conducted to check efficiency of autoclave shall be maintained.
14. Incinerator shall be operated in accordance with Bio-Medical Waste Management Rules, 2016 w.r.t. maintenance of Temperature for primary and secondary chamber of incinerator.
15. Incinerator Ash shall be disposed through TSDF and Log books/records shall be maintained properly for generation and disposal of incinerator Ash.
16. The water generated from scrubbing system of incinerator shall be treated through ETP and treated water shall be recycled for scrubbing purpose and for irrigation in the premises. No effluent shall be discharged directly or indirectly outside the premises.
17. Discarded medicine shall be disposed in incinerator as per BMW Rule, 2016 and sharp pit shall be provided for disposal of waste sharp as per CPCB Guidelines.
18. The CBWTF shall comply with the Bio Medical Waste Management Rules 2016 and annual report shall be submitted.
19. The CBWTF shall comply with the provisions of Hazardous and Other waste (Management and Trans boundary Movement) Rules, 2016.
20. The facility shall ensure bar coding system to be adopted by member of healthcare facility in accordance with Bio Medical Waste Management Rules 2016.

21. The CBWTF shall obtain the State Ground Water Department permission for withdrawal of ground water and also comply with the CGWA guidelines for recharging of ground water.
22. The Facility shall develop and maintain green belt as per the guidelines issued by the Board vide office order dated 16/02/2018, which is available on Board's Website- www.uppcb.com.
23. Separate space for untreated Bio Medical Waste shall be provided by facility as per CPCB guidelines/Bio Medical Waste Management Rules 2016.
24. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
25. CBWTF shall install Online Continuous Emission Monitoring System and Online Continuous Effluent Monitoring System with data connectivity to CPCB server before commissioning of the plant.
26. Onsite emergency plan approved by the competent authority shall be submitted to board.
27. Project shall install at least 0.5 meter from roof level along with acoustic enclosures on DG set of capacity 82.5 KVA for use of backup power.
28. The dust emission from the construction sites will be completely controlled and all precautions will be taken as per the provisions of Construction & Demolition Waste Management Rules 2016.
29. CBWTF shall comply the provisions of Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended. CBWTF shall operate the plant after taking CTO under the provisions of Water Act 1974 and Air Act 1981 from the Board.
30. Project shall comply with the provisions of SWM Rules 2016 and provide facility for safe disposal of generated solid waste in housing project area.
31. Construction Work/installation of plant and machinery for the establishment of CBWTF shall be started after obtaining the Environmental Clearance under the Environment (Protection) Act, 1986.
32. The CBWTF shall comply with the Guideline of CPCB and shall only cater to beds which are in addition to 10,000 beds admissible to pre-existing CBWTFs capacity located within 75 km radius.
33. CBWTF shall comply with the relevant provisions of Environmental Laws.
34. The CBWTF shall produce a MoU with the nearest CBWTF as an alternate arrangement in case of closure/any emergency before CTO.
35. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTE and attract action under the provisions of Law.
36. To ensure the compliance of CTE condition from 1 to 35 a Bank Guarantee of Rupees 2,00,000/- (Two Lacs only) in the prescribed format shall be submitted to the Board within 15 days, failing which this CTE would deemed void.

Please note that consent to Establish will be revoked, in case of, non compliance of any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 16/04/2023 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

ATULESH
YADAV
Chief Environmental Officer, Circle-6

Digitally signed by
ATULESH YADAV
Date: 2023.03.16
17:12:55 -04'00'

Dated:- 16/03/2023

Copy To -

Regional Officer, U.P. Pollution Control Board, Varanasi for information and necessary

**ATULESH
YADAV**

Digitally signed by
ATULESH YADAV
Date: 2023.03.16

Chief Environmental Officer, Circle-6



U.P. POLLUTION CONTROL BOARD

Building.No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226 010
Telephone: +91-522-2720831, 2720681, 2720691 (Fax): +91-522-2720764

Ref No. -
198248/UPPCB/Gorakhpur(UPPCBRO)/CTE/GORAKHPUR/2023

Dated : 06/02/2024

To ,

M/S VINAY KUMAR RAI
MS AV BIOMEDICAL WASTE SERVICES
A-2/36 SECTOR 15 PHASE 1 GIDA GORAKHPUR,GORAKHPUR,273209
GORAKHPUR

Sub : Consent To Establish(C.T.E) Application under section 25/26 of Water (Prevention & Pollution of control) Act, 1974 as amended and section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended

Kindly refer to your application for Consent to Establish (C.T.E) dated 13/12/2023 received on 13/12/2023 for the proposed Project of MS AV BIOMEDICAL WASTE SERVICES Expansion of Existing Unit/ Modernization/diversification of existing plant at A-2/36 SECTOR 15 PHASE 1 GIDA GORAKHPUR,GORAKHPUR,273209 under section 25/26 of Water (Prevention & Pollution of Control) Act 1974 as amended and section 21 of Air (Prevention & control of Pollution) Act, 1981 as amended.. Your Consent to Establish application is hereby Refused due to following reasons :

Reason:

1. According to revised Guideline for Common Bio Medical Waste Treatment and Disposal Facilities dated 21.12.2016 "A CBWTF located within the respective State/UT shall be allowed to cater health care units situated at a radial distance of 75 KM". The distance from existing CBWTF-M/s MPCC, Khaliliabad is 17 Km, CBWTF-M/s JKN Purvanchal CBWTF Works, Deoria is 53 Km, CBWTF - M/s AV Biomedical Waste Services, Nautanva, Maharajgang is 71 Km and CBWTF-M/s Integrated Pollution Committee, BAGHAGARATAAL - NAWARTOLA, TAPPA HAWELI, PARGANA - BHAWAPAR, TEHSIL - SADAR, GORAKHPUR is 14 Km from the proposed CBWTF site, hence in view of aforesaid guideline made by CPCB, the site of proposed CBWTF is not suitable.
2. Hon'ble National Green Tribunal order dated 25.05.2022 in O.A. No. 180/2021 in the matter of Mukul Kumar Vs. State of Uttar Pradesh & Ors. The excerpt of the aforesaid as follows: ".....3) A direction be issued to all the authorities to ensure that guidelines for collection of Biomedical waste within radius of 75 kilometers must be strictly followed in letter and spirit. Any relaxation in this regard can be considered only in cases when there is no facility available within the distance of 75 kilometers and even in that case, the nearest facility should be permitted to collect Biomedical waste. Such relaxation should be only for the period till establishment of a new facility. All efforts should be made by the authorities concerned to take immediate steps to get established a facility where no such facility is available within the radius of 75 kilometers....." hence site is not suitable.
3. GIDA has allotted plot no.A-2/36, Sector-15 to the Proponent for establishment of Flour Masala Industry not for CBWTF.
4. Proponent did not submit the details of Environmental Clearance (EC) for proposed project from competent authority.
5. Proponent did not submit the details for NOC of abstraction of Ground Water from the competent authority.
6. Proponent did not submit the details of NOC form Forest Department.
7. Proponent did not submit the design details of air and water pollution control system.
8. Proponent did not submit the details cost of proposed environmental pollution control system.

The Consent To Establish (C.T.E) Application under section 25/26 of The Water (Prevention & Control of Pollution) Act, 1974 as amended and section 21/22 of The Air (Prevention & Control of Pollution) Act 1981 as amended, is hereby refused and you are hereby informed to comply the mandatory provisions of aforesaid acts.

RAM KARAN
Digitally signed
by RAM KARAN
Date: 2024.02.08
17:12:13 +05'30'
(Authorized Signatory)

Chief Environmental Officer (Circle-6)

Copy To -

Regional Officer, U.P. Pollution Control Board, Gorakhpur for information and necessary action.

**RAM
KARAN**
Digitally signed by RAM
KARAN
Date: 2024.02.08
17:12:34 +05'30'
Chief Environmental Officer (Circle-6)
(Authorized Signatory)



मिशन LiFE - पर्यावरण के लिए जीवन शैली (Lifestyle For Environment) जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय ।
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्थाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है।



U.P. POLLUTION CONTROL BOARD

Building.No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226 010
Telephone: +91-522-2720831, 2720681, 2720691 (Fax): +91-522-2720764

Category : RED

Application Id : 26352038

Ref No. -

Dated : 17/10/2024

210660/UPPCB/Gorakhpur(UPPCBRO)/CTE/GORAKHPUR/2024

To ,

M/S VINAY KUMAR RAI
MS AV BIOMEDICAL WASTE SERVICES
A-2/36 SECTOR 15 PHASE 1 GIDA GORAKHPUR,GORAKHPUR,273209
GORAKHPUR

Sub : Consent To Establish(C.T.E) Application under section 25/26 of Water (Prevention & Pollution ofcontrol) Act, 1974 as amended and section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended

Kindly refer to your application for Consent to Establish (C.T.E) dated 04/07/2024 received on 04/07/2024 for the proposed Project of MS AV BIOMEDICAL WASTE SERVICES Expansion of Existing Unit/ Modernization/diversification of existing plant at A-2/36 SECTOR 15 PHASE 1 GIDA GORAKHPUR,GORAKHPUR,273209 under section 25/26 of Water (Prevention & Pollution of Control) Act 1974 as amended and section 21 of Air (Prevention & control of Pollution) Act, 1981 as amended.. Your Consent to Establish application is hereby Refused due to following reasons :

Reason:

1. ACEO, GIDA vide email dated 09.10.2024 has informed to the UPPCB that earlier vide ACEO, GIDA letter dated 07.06.2023 has already communicated that the proposed site of the CBWTF unit is situated in GIDA industrial area which is allotted for a Atta Chakki/Flour Mill not for CBWTF unit and has requested that as per the Guidelines/Procedure for allotment of industrial plots/Structures in GIDA, project of hazardous in nature will not be allowed in GIDA, hence this application is rejected.

The Consent To Establish (C.T.E) Application under section 25/26 of The Water (Prevention & Control of Pollution) Act, 1974 as amended and section 21/22 of The Air (Prevention & Control of Pollution) Act 1981 as amended, is hereby refused and you are hereby informed to comply the mandatory provisions of aforesaid acts.

(Authorized Signatory)

RAM GOPAL

Chief Environmental Officer (Circle-6)

Digitally signed by RAM
GOPAL
Date: 2024.11.05 11:23:24
+05'30'

Copy To -

Regional Officer, U.P. Pollution Control Board, Gorakhpur for information and necessary action.

RAM GOPAL Digitally signed by RAM GOPAL
Date: 2024.11.05 11:23:48
+05'30'

Chief Environmental Officer (Circle-6)
(Authorized Signatory)



मिशन LiFE - पर्यावरण के लिए जीवन शैली (Lifestyle For Environment) जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय ।
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है।



गोरखपुर औद्योगिक विकास प्राधिकरण,

सेक्टर-7, गीडा, गोरखपुर।

दूरभाष 0551-2580010 ई-मेल: ceogida-up@up.gov.in

पत्रांक: 867 /सम्पत्ति-नौ/ए-2/36, से0-15/2023-24, दिनांक: 07-जून, 2023

श्री पंकज यादव,
क्षेत्रीय अधिकारी,
क्षेत्रीय कार्यालय,
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,
महादेव झारखण्डी, आवास विकास कालोनी,
देवरिया रोड़ कूड़ाघाट,
गोरखपुर-273008।
E-mail : rogorakhpur@uppcb.com

विषय: आवंटन पत्र में अंकित उद्योग की प्रकृति के प्रतिकूल प्रवृत्ति का उद्योग स्थापना हेतु प्रस्तुत अनापत्ति प्रमाण पत्र आवेदन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक अपने पत्र दिनांक 13.04.2023 का अवलोकन करना चाहें। उक्त के क्रम में अवगत कराना है कि भूखण्ड संख्या ए-2/36, सेक्टर-15, क्षेत्रफल-2736.00 वर्ग मीटर का आवंटन दिनांक 28.03.2006 को श्री रामजी मिश्र के पक्ष में फ्लोर मिल की इकाई स्थापित करने हेतु किया गया था, परन्तु आवंटी द्वारा दिनांक 05.01.2019 तक उक्त भूखण्ड पर कोई निर्माण नहीं किया गया, जिसके फलस्वरूप कार्यालय आदेश संख्या 2894 दिनांक 05.01.2019 के माध्यम से उक्त भूखण्ड को निरस्त कर दिया गया है। वर्तमान समय में भी उक्त भूखण्ड रिक्त है। गीडा द्वारा उक्त भूखण्ड पर कभी भी सी0बी0डब्लू0टी0एफ0 स्थापित करने के सम्बन्ध में कोई अनुमति प्रदान नहीं किया गया है। गीडा नियमावली के अनुसार सी0बी0डब्लू0टी0एफ0 संयंत्र स्थापित नहीं की जा सकती है।

(गुरु प्रसाद)

अपर मुख्य कार्यपालक अधिकारी।

प्रतिलिपि:-

1. सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बिल्डिंग नं0- टी0सी0-12 वी0 विभूति खण्ड गोमती नगर लखनऊ-226010
2. वेयरमैन, पर्यावरण निदेशालय उ0प्र0 विनीत खण्ड-1 गोमती नगर लखनऊ

Butuu
09/06/2023
डिस्ट्रिक्टर
पर्यावरण निदेशालय, उ0प्र0
विनीत खण्ड-1, गोमती नगर
लखनऊ-226010